

**IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
ORIGINAL APPLICATION NO. 653 OF 2024**

IN THE MATTER OF:

Yasser Farooq Khan

...Applicant

Versus

Union Territory of Jammu and Kashmir & Ors.

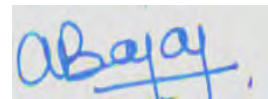
...Respondents

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PLACE: NEW DELHI
 DATED: 24.05.2026

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ORIGINAL APPLICATION NO. 653 OF 2024

IN THE MATTER OF:

Yasser Farooq Khan

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**REPLY ON BEHALF OF RESPONDENT NO. 12, M/S. PATEL
ENGINEERING LIMITED**

MOST RESPECTFULLY SHOWETH

1. The Applicant herein has filed the instant Application under Section 18(1) read with Sections 14 and 15 of the National Green Tribunal Act, 2010. The Applicant has prayed for, *inter alia*, declaration that the stone crushers operated by 10 (ten) Respondents in District Poonch, including the Answering Respondent, M/s. Patel Engineering Limited, are illegal and unauthorized. The Applicant has also prayed that the damage allegedly caused by these stone crushers be assessed and compensation be granted for the same.
2. The instant Application is wholly misconceived, frivolous and vexatious. The instant Application is without any foundation in law or in fact. It is clear that the instant Application is nothing but a blatant abuse of process of this Hon'ble Tribunal. Hence, the same deserves to be dismissed with exemplary cost at the very threshold.

3. That save as what is borne out by the submissions of the Answering Respondent and save for those which are specifically admitted herein, all averments are specifically denied as false and untrue.
4. It is pertinent to mention that the Answering Respondent has been operating a Stone Crushing Plant at Village Bufliaz under Khasra No. 507, Tehsil Surankote, District Poonch (hereinafter referred to as the **“Stone Crushing Plant”**) since the year 2018. It is submitted that the Answering Respondent is operating the Stone Crushing Plant as per and in compliance with all applicable statutory requirements.
5. By the present Reply, the Answering Respondent shall primarily (i) address preliminary submissions as to why the present Petition ought to be dismissed at the threshold; (ii) address the allegations made against it by the Petitioner; and (iii) lay out the findings recorded *qua* the Answering Respondent contained in the various compliance reports filed by the Jammu and Kashmir Pollution Control Committee (hereinafter referred to as the **“JKPCC”** / **“Respondent No. 5”**) before this Hon’ble Tribunal.
6. It is most respectfully submitted at the outset that the Stone Crushing Plant of the Answering Respondent has been inspected by the JKPCC on multiple occasions pursuant to directions of this Hon’ble Tribunal and compliance reports dated 08.01.2025, 22.04.2025 and 23.08.2025 have been placed on record following such inspections (hereinafter referred to as the **“Compliance Reports”**). Pertinently, as per the Compliance Reports, the Stone Crushing Plant has been consistently found to be compliant with the applicable statutory and regulatory requirements during the said inspections. The details of the

inspections undertaken by the JKPCC, and the findings of the Compliance Reports in respect of the Answering Respondent, are as follows:

- a. **Ambient Air Quality and Ambient Noise Level monitoring (inspection from 12.12.2024 to 17.12.2024):** Pursuant to this Hon'ble Tribunal's directions and the JKPCC's order No. JKPCC/NGT/2024/1394-1399 dated 21.11.2024, the JKPCC conducted Ambient Air Quality and Ambient Noise monitoring at the site of the Stone Crushing Plant. The findings, recorded in the Compliance Report dated 08.01.2025, were that (i) Suspended Particulate Matter (SPM) of 219 $\mu\text{g}/\text{m}^3$ within the premises and PM10 of 77 $\mu\text{g}/\text{m}^3$ around the unit were both well within the prescribed permissible limits of 600 $\mu\text{g}/\text{m}^3$ and 100 $\mu\text{g}/\text{m}^3$ respectively; and (ii) Ambient Noise levels of 63.9 dB(A) at the boundary and 51.9 dB(A) around the unit were both within the prescribed permissible limits.
- b. **Fresh spot inspection of Pollution Control Devices (PCDs) and Pollution Control Measures (PCMs) on 07.01.2025 and 08.01.2025:** The Joint Committee of the JKPCC inspected the Stone Crushing Plant and, after verifying the PCDs/PCMs installed by the Answering Respondent, recorded its findings in the Compliance Report dated 08.01.2025.
- c. **Inspection on 04.08.2025 and 05.08.2025:** Pursuant to JKPCC Order No. JKPCC/NGT/2024/5530-35 dated 01.08.2025, the 3-member Joint Committee constituted by the JKPCC inspected the Stone Crushing Plant afresh and submitted its

report vide No. PCC/DO/Samba-S/2025/164-65 dated 06.08.2025, which forms part of the JKPCC's Compliance Report dated 23.08.2025 filed before this Hon'ble Tribunal. The said report categorically records that the Stone Crushing Plant of the Answering Respondent is "*Operational*" with PCDs/PCMs duly "*Installed*" in accordance with clauses 6(i), 6(ii) and 6(iii) of the 2023 Revised Siting Criteria. The Joint Committee further confirmed that the jaw crushers are covered with GI sheet enclosures, the conveyor belts are made of high-grade rubber and are fully covered with GI sheets along with water sprinklers at different points.

- d. **Legitimacy of source of raw material:** The Directorate of Geology and Mining, J&K, by way of its communication dated 13.05.2025 (reproduced at page 4 of the JKPCC's Compliance Report dated 23.08.2025), has certified that the Answering Respondent has procured 25,400 MT of raw material during the period 01.01.2024 to 31.03.2025 from Mineral Block No. 31 and under Disposal Permits, *i.e.*, from legitimate and authorised sources. It is significant that no mining or raw-material deficiency whatsoever has been flagged against the Answering Respondent. The Answering Respondent does not find any mention in the list of seven stone-crushing units against whom the JKPCC has issued show-cause notices for alleged mismatch between the legal quantity on the department portal and the physical quantity available at the unit.

7. A conspectus of the above inspections and Compliance Reports establishes that the Answering Respondent has met every applicable criterion under the governing regulatory framework.
- i. *First*, under the Jammu and Kashmir Stone Crushing Plants / Hot and Wet Mixing Plants Regulation Rules, 2021 (hereinafter referred to as the “**2021 Rules**”), the Answering Respondent holds a valid Consent to Operate and a Title NOC from the Deputy Commissioner, Poonch; the third pre-condition (registration with the District Industries Centre) is inapplicable as the Answering Respondent does not avail any incentive under the Industrial Policy.
 - ii. *Secondly*, under the 2023 Revised Siting Criteria (as defined hereinbelow), the Stone Crushing Plant satisfies the prescribed distance requirements from residential areas, healthcare establishments and the Jammu/Srinagar municipal limits, as recorded by the JKPCC itself.
 - iii. *Thirdly*, with respect to the pollution control measures mandated under clauses 6(i), 6(ii) and 6(iii) of the said 2023 Revised Siting Criteria (defined hereinbelow), every measure has been duly installed and is operational, as verified by the JKPCC during its inspections on 07.01.2025–08.01.2025 and 04.08.2025–05.08.2025.
 - iv. *Fourthly*, the Ambient Air Quality and Ambient Noise monitoring carried out by the JKPCC between 12.12.2024 and 17.12.2024 has recorded SPM, PM10 and Noise levels at the

Stone Crushing Plant, which are well within the standards prescribed under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

- v. *Lastly*, no mining or raw-material deficiency whatsoever has been flagged against the Answering Respondent by either the JKPCC or the Directorate of Geology and Mining.

PRELIMINARY OBJECTIONS

- 8. At the outset, it is submitted that the Petition is not maintainable under law and, therefore, deserves to be dismissed at the very threshold. The same will appear from the submissions made hereinafter:

The Applicant has no locus standi to file the instant Application.

- 9. It is crucial to point out that the Applicant has no *locus* whatsoever to file the instant Application. Moreover, the Applicant lacks complete credentials and *bona fide* to file the instant Application.
- 10. It is an irrefutable fact that the Applicant has miserably failed to demonstrate any credentials or *bona fides* for preferring the instant Application. In the instant Application, the Applicant has merely made bald and unsubstantiated averments that he is a “social activist” and “interested in protection of environment”. The Applicant has not produced any evidence or document to substantiate his mendacious and baseless averments. It is an admitted fact that the Applicant has failed to show any involvement in any activity with regard to the protection of environment.

11. Moreover, the Applicant has provided no justification whatsoever for picking and choosing the Respondents herein to the exclusion of other stone crushing plants that are operating in the concerned district.
12. It is settled position of law that before a litigant is permitted to knock the doors of justice and seek orders which have far-reaching consequences of affecting the employment of thousands of persons, adversely impacting investment and prejudicing interests of the people concerned, the credentials and *bona fides* of the Applicant must be tested. It is submitted that the instant Application fails to display any such *bona fides*.
13. Furthermore, the instant Application does not demonstrate any loss or injury caused to the Applicant or his property, for which compensation may be claimed.
14. Under Section 18 of the National Green Tribunal Act, 2010, an application for seeking compensation may be made to this Hon'ble Tribunal only by certain classes of individuals. This includes persons who have sustained injury; owners of property to which damage has been caused, legal representatives of the deceased in case death has been caused, authorized agents of the aforementioned persons or a person aggrieved.
15. In fact, no personal compensation has been claimed by the Applicant by way of Form II.
16. In view of the above, it is submitted that the instant Application is not maintainable in law or on facts and has been filed *de hors* the

provisions of the National Green Tribunal Act, 2010. The invocation of the jurisdiction of this Hon'ble Tribunal in the present case is wholly fallacious, unjustified and abusive. The instant Application ought to be dismissed in *limine* on the abovementioned Preliminary Objections alone.

BRIEF FACTS

17. Before advertng to the contents of the instant Application *seriatim*, certain relevant material facts which are essential for adjudication of the present proceedings are briefly summarized hereinunder.

- a. In the year 2014, the Answering Respondent established the Stone Crushing Plant after seeking all requisite permissions / approvals.
- b. It is important to note that in terms of the then applicable statutory / regulatory provisions, the Answering Respondent obtained No Objection Certificates (hereinafter referred to as the “NOCs”) from the concerned authorities in relation to the establishment of the Stone Crushing Plant. Details of the NOCs obtained are provided in the following table:

S. N.	Authority	Date
i.	Office of the Sarpanch, Panchayat Halqa Bufliaz	15.10.2014
ii.	Office of the Block Medical Officer	05.11.2014

iii.	Office of the Assistant Executive Engineer (Irrigation), Sub-Division Surankote	11.11.2014
iv.	Office of the Assistant Executive Engineer, PWD (R&B), Sub-Division Surankote	12.11.2014
v.	Office of the Block Development Officer, Bufliaz	13.11.2014
vi.	Office of the Assistant Executive Engineer (Flood Control), Sub-Division Surankote	14.11.2014
vii.	Office of the Assistant Executive Engineer (PHE), Sub-Division Surankote	14.11.2014
viii.	Office of the Assistant Executive Engineer (JKPDD), Sub-Division Surankote	17.11.2014
ix.	Office of the Zonal Education Officer	17.11.2014
x.	Office of the Chief Education Officer	18.11.2014
xi.	Office of the Divisional Forest Officer, Poonch Forest, Division Poonch	19.11.2014
xii.	Office of the District Magistrate, Poonch	19.12.2014

Copies of the NOCs received from various authorities prior to the establishment of the Stone Crushing Plant operated by the Answering Respondent are attached herewith and annexed as **ANNEXURE 1 (Colly.)**.

- c. Upon receiving the said NOCs, the Answering Respondent duly applied for the consent to establish. On 18.06.2015, the JKPCC granted the Consent to Establish certificate (hereinafter referred to as the “**CTE**”) to the Answering Respondent, after having satisfied itself that the Stone Crushing Plant met all the requisite criteria. The said CTE was valid for a period of 1 year. The same was extended from time to time.

A copy of the Consent to Establish certificate dated 18.06.2015 issued by the JKPCC is attached herewith and annexed as **ANNEXURE 2**.

- d. Notably, as far as siting criteria are concerned, at the time of establishment of the Stone Crushing Plant, the siting criteria prevalent were as approved by the JKPCC by way of a Board Meeting on 20.12.2004 (hereinafter referred to as the “**2004 Criteria**”). It was provided therein that no stone crusher shall be allowed to operate, *inter alia*, within 500 meters of a residential area which contains 20 or more houses and 1 km of an educational institution. Accordingly, the Answering Respondent adhered to the applicable siting criteria, *i.e.*, the 2004 Criteria.

A copy of the siting criteria approved by the JKPCC by way of a Board Meeting dated 20.12.2004, as applicable on the date of establishment of the Stone Crushing Plant, is attached herewith and annexed as **ANNEXURE 3**.

- e. In 2017, the Jammu and Kashmir Minor Mineral Exploitation and Processing Rules (hereinafter referred to as the “**2017 Rules**”) were notified. The said Rules were applicable to the Stone Crushing Plant. It is noteworthy that the siting criteria under the 2017 Rules were the same as under the 2004 Criteria.

A copy of the Jammu and Kashmir Minor Mineral Exploitation and Processing Rules, 2017, is attached herewith and annexed as **ANNEXURE 4**.

- f. Importantly, pursuant to the 2017 Rules, on 17.02.2018, the JKPCC granted the CTO in favour of the Answering Respondent. The said CTO was granted after a detailed report on satisfaction of the then applicable siting criteria by the Answering Respondent. It was categorically noted therein that less than 20 residential houses were present within the radius of 500 m of the Stone Crushing Plant. It further noted that no educational institutes were present within a radius of 1 km of the Stone Crushing Plant. The said CTO was renewed from time to time.

A copy of the Consent to Operate certificate issued by the JKPCC on 17.02.2018, along with Schedule II thereto, is attached herewith and annexed as **ANNEXURE 5**.

- g. Thereafter, in 2021, the 2021 Rules were notified. The said Rules repealed the 2017 Rules. Importantly, under the 2021 Rules, the requirement of obtaining NOCs from different departments for the purpose of establishing stone crushers was

waived off. Rule 3(3) of the said Rules specifically provided that stone crushers / hot and wet mixing plants can be established upon securing the following:

- (i) Consent to establish / operate from the JKPCC issued as per the procedure / guidelines and siting criteria prescribed by the JKPCC;
 - (ii) No Objection Certificate (hereinafter referred to as the “NOC”) from the Deputy Commissioner concerned, regarding title verification of land and its usage; and
 - (iii) Registration with the District Industries Centre, if the unit holder intends to avail any incentive available in the Industrial Policy.
- h. Further, Rule 10 of the 2021 Rules provided that stone crushing plants already existing prior to the 2017 Rules having a valid CTO, shall be allowed to operate uninterrupted. However, after the expiry of such CTO, such plants would be required to obtain a fresh NOC from the Deputy Commissioner as a one-time requirement.

A copy of Jammu and Kashmir Stone Crushing Plants / Hot and Wet Mixing Plants Regulation Rules, 2021, is attached herewith and annexed as **ANNEXURE 6**.

- i. It is crucial to point out that in terms of Rule 3(3)(i) of the 2021 Rules, the siting criteria were to be prescribed by the JKPCC. It is reiterated that till 2023, the JKPCC had only prescribed the

2004 Criteria. The Answering Respondent was compliant with the said Criteria all throughout.

- j. Thereafter, on 27.02.2023, the JKPCC issued revised siting criteria by way of Order No. 37-JKPCC of 2023 (hereinafter referred to as the **“2023 Revised Siting Criteria”**). The said 2023 Revised Siting Criteria substantially retained the earlier requirements with respect to distance from residential areas and educational institutions. In particular, the stipulation that stone crushing units must not be located within 500 meters of a residential area comprising the prescribed number of houses and within 1 km of an educational institution continued to apply.

A copy of the revised siting criteria issued by the JKPCC on 27.02.2023 is attached herewith and annexed as **ANNEXURE 7**.

- k. After the expiry of the CTO dated 17.02.2018, the Answering Respondent duly applied for renewal of the CTO. Further, the Answering Respondent also applied for the NOC in terms of Rule 3(3)(ii) of the 2021 Rules. Pertinently, on 04.12.2023, the JKPCC granted the CTO to the Answering Respondent in respect of the Stone Crushing Plant. Moreover, on 18.07.2024, the office of the Deputy Commissioner, Poonch, granted to the Answering Respondent the NOC regarding title verification of land and its usage (hereinafter referred to as the **“Title NOC”**).

A copy of the CTO dated 04.12.2023 issued by the JKPCC is attached herewith and annexed as **ANNEXURE 8**.

A copy of the latest CTO dated 20.01.2026 issued by the JKPCC in favour of the Respondent is attached herewith and annexed as **ANNEXURE 9**.

A copy of the No Objection Certificate dated 18.07.2023 granted by the office of the Deputy Commissioner, Poonch, is attached herewith and annexed as **ANNEXURE 10**.

18. In view of the above, it is evident that the Stone Crushing Plant of the Answering Respondent is completely compliant with the 2021 Rules. The two applicable criteria required to be satisfied under the 2021 Rules, have been complied with as the Answering Respondent has obtained: i) the CTO dated 04.12.2023; and ii) the Title NOC from the Deputy Commissioner regarding title verification of land and its usage. As far as the third requirement is concerned, it is submitted that the registration with the District Industries Centre is not required since the Answering Respondent does not avail any incentive available in the Industrial Policy.
19. Further, as far as the siting criteria is concerned, the Stone Crushing Plant is also outside the prohibited limit prescribed by the Revised 2023 Siting Criteria. As per the 2004 Criteria and the Revised 2023 Siting Criteria, the mandatory limits / criteria are that stone crusher plants shall not operate:

- a. within 500 meters of the residential area. 20 or more houses will constitute a ‘residential area’;
- b. within 1 km of the nearest educational institution;
- c. within 2 kms of the nearest Health Care Establishment; and
- d. within 2 kms of the Jammu and Srinagar Municipal City Limits.

The Answering Respondent is operating the Stone Crushing Plant within the prescribed limits laid out above.

20. The table below illustrates that the Answering Respondent is operating the Stone Crushing Plant within the prescribed limits:

S. N.	Siting Criterion	Requisite Distance	Remark
1.	Residential Area	500 m	The nearest Residential Area, as noted by the JKPCC itself in its preliminary report dated 14.09.2024 (hereinafter referred to as the “Preliminary Report”), is beyond a distance of 500 m from the Stone Crushing Plant. Moreover, this fact is also admitted by the Applicant himself.

2.	Educational Institution	1km	Contrary to the allegations in the Application, the Stone Crushing Plant was established in compliance with this requirement. At the time of establishment, no educational institute was located within the range of 1 km of the Stone Crushing Plant, as also recorded in the CTO dated 17.02.2018. Requisite NOCs were received from the Zonal Education Officer and the Chief Education Officer of District Poonch.
3.	Health Care Establishment	2 kms	The nearest Health Care Establishment, as noted in the Preliminary Report, is beyond a distance of 2 kms from the Stone Crushing Plant.
4.	Jammu and Srinagar Municipal City Limits	2 kms	There is no allegation by the Applicant of violation of this criterion. This criterion is also complied with as noted by the JKPCC itself in the Preliminary Report.

			Nevertheless, the Stone Crushing Plant is located more than 11 km from the nearest city / town, <i>i.e.</i> , Surankote.
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21. It is, in this connection, pertinent to highlight that the Applicant himself, in paragraph 3.3(e) of the instant Application, has averred that the residential area near the Stone Crushing Plant of the Answering Respondent is “500 Meters approx.” The said averment is, therefore, an admission on the part of the Applicant that the Answering Respondent is compliant with the foremost siting criterion of 500 metres from a residential area, as prescribed under both the 2004 Criteria and the 2023 Revised Siting Criteria. The Applicant cannot now be heard to contend to the contrary.
22. The Revised 2023 Siting Criteria also lay down the following pollution control measures to be undertaken by existing stone crushers, in addition to the pollution control measures applicable to all stone crushers:
 - a. Development of a thick green belt along the periphery. Such a green belt must include three rows of broad-leaved trees having a good canopy;
 - b. Construction of a 10 to 12 feet brick or CGI sheet wall as boundary;

- c. Installation of permanent and mechanical water sprinkling system interlocked with the crushing point, with a water storage tank of a minimum capacity of 2,000 liters; and
- d. Operation of the stone crushing unit only between 8:00AM and 6:00PM, ensuring that emissions are below the prescribed limits under all circumstances.

The Answering Respondent has all throughout operated the Stone Crushing Plant in due compliance with all of the above requirements, as and where applicable.

23. Post the filing of the present Application and pursuant to various orders of this Hon'ble Tribunal, the JKPCC visited the Stone Crushing Plant and examined the compliances by the Answering Respondent in accordance with certain Terms of Reference. In addition to the Preliminary Report, the JKPCC has also filed the Compliance Reports. Significantly, the Compliance Reports consistently record that the Answering Respondent has complied with all conditions. It is respectfully reiterated that the Compliance Reports dated 08.01.2025, 22.04.2025 and 23.08.2025 filed by the JKPCC following inspections of the Stone Crushing Plant of the Answering Respondent, do not record any subsisting non-compliance or violation of any applicable statutory or regulatory requirement by the Answering Respondent. Significantly, the Compliance Report dated 23.08.2025 records the Answering Respondent's Stone Crushing Plant as "Operational" with all PCDs / PCMs duly

“Installed” in accordance with clauses 6(i), 6(ii) and 6(iii) of the 2023 Revised Siting Criteria.

Copies of relevant extracts in relation to the Answering Respondent of the various compliance reports filed before this Hon’ble Tribunal, are attached herewith and annexed as **ANNEXURE 11**.

24. The Answering Respondent submits that each of the allegations raised in the instant Application are, therefore, misconstrued and denied. The Answering Respondent has duly complied with each of these requirements as and where applicable. In the same vein, it is reiterated that the raw material consumed by the Answering Respondent has all throughout been procured from legitimate and authorised mineral blocks (in particular Mineral Block No. 31 and under Disposal Permits), as certified by the Directorate of Geology and Mining, J&K, and reproduced in JKPC’s Report dated 23.08.2025. Significantly, the Answering Respondent does not find any mention in the list of seven stone-crushing units against whom the JKPC has subsequently issued show-cause notices for alleged mismatch in raw-material quantities.

RESPONSE TO ALLEGATIONS IN THE PETITION

25. It is important to point out that in the instant Application, the averments regarding the siting criteria are *de hors* the 2004 Criteria, the 2023 Revised Siting Criteria or the Notification dated 18.05.2023 issued by the Ministry of Environment, Forest and Climate Change (hereinafter referred to as the “**MOEFCC Notification**”) and have no statutory backing whatsoever. The Applicant has asserted the

following four criteria for operating stone crusher plants as being mandated by law. It is fallaciously contended that the stone crusher plants shall not operate:

- a. within 500 meters of the residential area;
- b. ‘nearby’ education institutions;
- c. ‘nearby’ water body; and
- d. ‘nearby’ agricultural land.

26. It is clear that the so-called criteria are merely presumptuous and lack any foundation whatsoever. Notably, even the JKPCC has not found any violations by the Answering Respondent with respect to the siting criteria.

27. As per the 2023 Revised Siting Criteria, the two mandatory limits / criteria are that stone crusher plants shall not operate:

- a. within 1 km of the Jammu and Srinagar City Municipal Limits;
- b. within 500 meters of the residential area. 20 or more houses constitute a residential area. There should not be a single house within 150 meters;
- c. within 2 km of a Health Care Establishment; and
- d. within 1 km of the nearest educational institution.

28. The MOEFCC Notification further prescribes:

“(xi) The Hot Mix Plant shall be installed from the following siting criteria, namely :-

(a) 1 km from boundary of cities and towns;

(b) 0.5 km from habitation;

(c) 0.2 km from National or State Highways (from Centre Line);

(d) 0.5 km from Schools or Colleges and temples;

(e) 1 km from Hospital, court or tourist spot;

(xii) In case existing hot mix plants are not able to meet above siting criteria at para (xi) above, the unit may be allowed with the condition that minimum 6 metre high compound wall of GI sheets along plot periphery shall be installed.”

29. Even assuming that the MOEFCC Notification is applicable to the Stone Crushing Plant, it is submitted that the Answering Respondent remains compliant. Separately, a 10-meter-high compound wall of GI sheets along the periphery of the Stone Crushing Plant has also been erected, as noted in the Compliance Report dated 22.04.2025.

A copy of the Notification dated 18.05.2023 issued by the Ministry of Environment, Forest and Climate Change is attached herewith and annexed as **ANNEXURE 12**.

30. Therefore, the following two contentions raised by the Applicant in the instant Application against the Answering Respondent are wholly baseless, preposterous and have no basis in law or facts:
- a. No NOC has been issued to the Answering Respondent under the applicable rules;
 - b. CTO has been granted without compliance of the siting criteria.

31. It is submitted that in the said circumstances, the instant Application is wholly meritless and deserves no consideration whatsoever. The same is liable to be dismissed *in limine* with costs.

PARA-WISE REPLY

32. Without prejudice to the foregoing and fully relying thereon, the Answering Respondent now deals with the allegations made in the said Application *seriatim*.
33. Paragraph 1 of the Application, pertaining to details of the Applicant, does not merit any response.
34. Paragraph 2 of the instant Application, pertaining to details of the Answering Respondent and other Respondents, does not merit any response.
35. In response to paragraph 3.1 of the instant Application, details regarding the professional pursuits of the Applicant do not merit any response. However, it is specifically denied that the Stone Crushing Plant being operated by the Answering Respondent is in violation of “essential environment norms” or infringing upon any right of the Applicant. It is reiterated that the Stone Crushing Plant is being operated in compliance with all laws, after having duly received all necessary certifications and approvals.
36. Paragraph 3.2 of the instant Application does not merit any response.
37. With reference to paragraph 3.3 of the instant Application, save and except what are matters of record, all statements therein are denied

and disputed. It is specifically denied that any siting criterion as alleged has been violated by the Answering Respondent. It is submitted that no reliance can be placed on the purported photographs taken from google satellite application. It is submitted that the said photographs are vague, unclear and irrelevant. Firstly, the copies of said photographs are no evidence of the actual distance between the Stone Crushing Plant and the nearest residential area / educational institute / water body / agricultural land. In fact, even the website from which these photographs have been allegedly procured and the locations used for measuring distances have not been specified. It is submitted that no pin indicated in the said photographs can be used to depict and/or identify the stone crushing or Hot and Wet Mixing plant. Secondly, the scale used in the said photographs is also not reliable. In fact, the terms of use of Google specifically provide that the information provided cannot be relied upon or substituted for expert opinion:

“Don’t rely on the services for medical, legal, financial, or other professional advice. Any content regarding those topics is provided for informational purposes only and is not a substitute for advice from a qualified professional.”

Therefore, the photographs annexed to the Application cannot be relied upon.

It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph. Furthermore, the Petitioner has not submitted any certificate under

Section 65B of the Indian Evidence Act, 1872 (as applicable at the time of the filing of the present Application).

38. With reference to paragraph 3.4 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is submitted that the instant Application also suffers from the vice of grave *suppressio veri* and *suggestio falsi*. The Applicant has deliberately suppressed the material fact regarding the relevant CTOs / NOCs granted to the Answering Respondent. Therefore, the instant Application ought to be dismissed on this ground alone. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.
39. With reference to paragraph 3.5 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is denied that the CTO has been renewed illegally. It is denied that the Stone Crushing Plant is operating illegally. It is reiterated that the Stone Crushing Plant has been duly and legally operating for the last 12 (twelve) years. The Applicant has merely raised bald sweeping allegations without an iota of evidence to substantiate the same. With respect to the newspaper clipping annexed, it is submitted that the same cannot be relied upon in any manner whatsoever. First, a newspaper clipping is no evidence of any fact in any manner. Secondly, the alleged newspaper clipping is illegible and itself seems to be based on other unreliable sources of

information. Thirdly, the Answering Respondent is not aware of any such publication or related legal proceeding undertaken against it.

40. With reference to paragraph 3.6 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is submitted that the case of Diwan Stone Crushing Plants and Shazad Shabnam Hot Mixing Plant, allegedly involved in *Hassina Wajid (Sarpanch) v. State of Jammu and Kashmir*, O.A. No. 151 of 2023 (hereinafter referred to as the “**Diwan Crusher Case**”) has no bearing whatsoever on the Answering Respondent or the present Application. The factual scenario of the *Diwan Crusher Case* is completely different from the case of the Answering Respondent. Pertinently, the *Diwan Crusher Case* involved non-compliance with the conditions laid down in the CTO, non-fulfilment of siting criteria at the time of establishment and encroachment upon Government land, none of which have been alleged in the present case. Moreover, even the allegations in the *Diwan Crusher Case* have not been finally adjudicated upon, since the matter is pending before the High Court of Jammu and Kashmir as well. The Applicant is misconstruing and deliberately misrepresenting facts in relation to the *Diwan Crusher Case*. The directions in relation to sealing and investigation issued therein by this Hon’ble Tribunal were limited to the Respondents in that case, and could not in any manner be, by the *ipse dixit* of the Applicant, made applicable to the Answering Respondent. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.

41. With reference to paragraph 3.7 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is denied that any damage is being caused to the water, soil and air in the vicinity of the Stone Crushing Plant. It is also denied that any legal right of the Applicant or the public at large is being impinged. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.
42. With reference to paragraph 3.8 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.
43. With reference to paragraph 4.1 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed.
44. With reference to paragraph 4.2 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is denied that the operation of the Stone Crushing Plant by the Answering Respondent has had any adverse impact on the air quality, leading to chronic diseases among the children and the elderly. The Applicant has miserably failed to adduce any evidence in this regard, and is put to strict proof of this claim. It is submitted that the Applicant only means to malign and defame the Answering

Respondent by way of these bogus allegations. On the contrary, the Ambient Air Quality and Ambient Noise monitoring carried out by the JKPCC at the site of the Stone Crushing Plant between 12.12.2024 and 17.12.2024, the results whereof have been placed on record by the JKPCC by way of the Compliance Report dated 08.01.2025, conclusively demonstrate that the Suspended Particulate Matter, PM10 and Ambient Noise levels in and around the Stone Crushing Plant of the Answering Respondent are all well within the permissible statutory limits. The allegation of adverse impact on air quality or of chronic ailments allegedly caused by the operation of the Stone Crushing Plant is, therefore, factually and scientifically baseless.

45. With reference to paragraph 4.3 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is denied that the operation of the Stone Crushing Plant violates any norm or legislation. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.
46. With reference to paragraph 4.4 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.
47. With reference to paragraph 4.5 of the instant Application, save and except what are matters of record, all statements therein are denied

and disputed. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.

48. With reference to paragraph 4.6 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. The Answering Respondent has not acted in violation of the concerned Articles of the Constitution in any manner whatsoever.
49. With reference to paragraph 4.7 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.
50. With reference to paragraph 4.8 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. The Stone Crushing Plant is being operated in compliance with all applicable law. The specious allegations made in the Application are wholly unsubstantiated, mendacious and ludicrous.
51. With reference to paragraph 4.9 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing

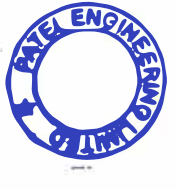
paragraphs and the same may be read as part and parcel of this paragraph.

52. With reference to paragraph 4.10 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is denied that the Stone Crushing Plant is being operated without a valid NOC from the Deputy Commissioner concerned. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.
53. With reference to paragraphs 4.11 to 4.15 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. The said allegations are utterly preposterous and devoid of any substance. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing paragraphs and the same may be read as part and parcel of this paragraph.
54. With reference to paragraph 5 of the instant Application, save and except what are matters of record, all statements therein are denied and disputed. It is denied that there is any recurring cause of action or that the instant Application was filed without any delay. It is denied that any substantial question relating to environment has been raised in the instant Application and it is submitted that the jurisdiction of this Hon'ble Tribunal is wrongfully sought to be invoked by the Applicant. It is submitted that the allegations made in the paragraph under response have been adequately dealt with in the foregoing

paragraphs and the same may be read as part and parcel of this paragraph.

55. The contents of paragraphs 6 to 8 are denied. The instant Application is misconceived, and the Applicant is not entitled to the relief claimed therein.
56. It is humbly submitted that this Application is devoid of merit, not maintainable in law or on facts and is liable to be dismissed with costs.

It is prayed accordingly.



ANSWERING RESPONDENT

THROUGH:



KHAITAN & CO LLP
ADVOCATES FOR RESPONDENT NO. 12
MAX TOWERS, 7TH FLOOR
SECTOR 16B, NOIDA
GAUTAMBUDH NAGAR-201301
UTTAR PRADESH
E-mail: aakash.bajaj@khaitanco.com

PLACE: NEW DELHI

DATE: 23.05.2026



IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 653 OF 2024

IN THE MATTER OF:

Yasser Farooq Khan

...Applicant

Versus

Union Territory of Jammu and Kashmir & Ors.

...Respondents

AFFIDAVIT

I, Arun Bajaj, Son of Mr. T.K. Bajaj, aged about 44 years, residing at C-19/683, Ganesh Nagar 2, Shakarpur, Delhi-110092, do hereby solemnly affirm and state as follows:

1. I am the Authorized Representative of the Respondent No.12 in the instant case and am conversant with the facts of the case and as such I am competent and duly authorized to swear and affirm this affidavit on behalf of the Respondent No.12.
2. That I have read and understood the contents of the accompanying Reply and state that what is stated therein are true and correct to my knowledge as derived from the records maintained by Respondent No.12.



3. I say that the annexures annexed with the Reply are true copies of their respective originals.


DEPONENT

VERIFICATION:

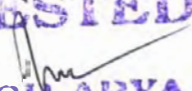
I, the above deponent, state that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

23 MAY 2026
Verified at New Delhi on this day of May, 2026.

Laure Abbe
I identified the deponent who
has signed in my presence


DEPONENT



ATTESTED

MANISH ARYA
NOTARY PUBLIC, DELHI
GOVT OF INDIA
23 MAY 2026

ANNEXURE 1 COLLY

OFFICE OF THE SARPANCH PANCHAYAT HALQA BUFLIAZ

NO OBJECTION CERTIFICATE

As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/43 dated 11.10.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bufliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd.has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority.



Sarpanch
Pvt. Halqa Bufliaz

Sarpanch
Panchayat Halqa Bufliaz

No: 101/Pvt B A

Dated: 15/10/2014

OFFICE OF THE BLOCK MEDICAL OFFICER SURANKOT

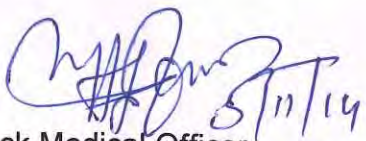
NO OBJECTION CERTIFICATE

As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/48 dated 11.10.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bafliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd. has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority.

No: BMO/81271-1380-

Dated: 5/11/14


Block Medical Officer
Surankote
Block Medical Officer
Surankote

OFFICE OF THE ASTT.EXECUTIVE ENGINEER IRRIGATION SUB-DIVISION
SURANKOTE (DISTT.POONCH)

NO OBJECTION CERTIFICATE

As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/62 dated 05.11.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bufliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd.has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority.

No: ISD/Skt/101-102
 Dated: 11-11-2014


 A. Executive Engineer
 (Irrigation)
 Sub-Division Surankote
 Irrigation Sub-Division
 Surankote



Copy to the:-

1. Executive Engineer I&P.C. Division
 Poonch for favour of information please.

OFFICE OF THE ASTT.EXECUTIVE ENGINEER PWD (R&B)
SUB-DIVISION SURANKOTE (DISTT.POONCH)

NO OBJECTION CERTIFICATE

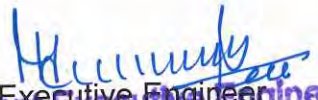
As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/63 dated 05.11.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bufliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd.has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority. *Subject to NOC from ZEO Bufliaz.*



No: SD/SKT/ 489

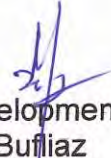
Dated: 12-11-2014


Asst Executive Engineer
PWD (R&B) Sub-Division
Surankote

OFFICE OF THE BLOCK DEVELOPMENT OFFICER BUFLIAZ**NO OBJECTION CERIFICATE**

As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/46 dated 11.10.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bufliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd.has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority.


Block Development Officer
Bufliaz

No: BB/1370

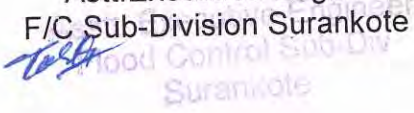
Dated: 13/11/2014

OFFICE OF THE ASTT.EXECUTIVE ENGINEER FLOOD CONTROL
SUB-DIVISION SURANKOTE (DISTT.POONCH)

NO OBJECTION CERTIFICATE

As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/61 dated 05.11.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bufliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd. has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority.


Asth.Executive Engineer
F/C Sub-Division Surankote


No: FC.SKT/111

Dated: 14/11/2014

OFFICE OF THE ASTT.EXECUTIVE ENGINEER PHE SUB-DIVISION
SURANKOTE (DISTT.POONCH)

NO OBJECTION CERTIFICATE

As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/64 dated 05.11.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bufliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd.has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority.


✓
Astt.Executive Engineer
PHE
Sub-Division Surankote

No: PHE/SDS/32-33

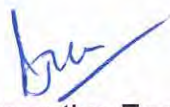
Dated: 14-11-2014

OFFICE OF THE ASTT.EXECUTIVE ENGINEER JKPDD SUB-DIVISION
SURANKOTE (DISTT.POONCH)

NO OBJECTION CERTIFICATE

As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/65 dated 05.11.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bufliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd.has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority.


Astt.Executive Engineer
JKPDD
Maintenance & F.B.
Sub-Division Surankote

No: 65

Dated: 17-11-2014

OFFICE OF THE ZONAL EDUCATION OFFICER BUFLIAZ (DISTT.POONCH)**NO OBJECTION CERTIFICATE**

As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/82 dated 15.11.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bufliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd.has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority.


Zonal Education Officer,
Bufliaz (Poonch)

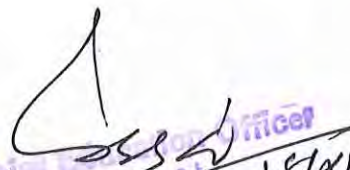
No: 2ROB/706

Dated: 17-11-2014

OFFICE OF THE CHIEF EDUCATION OFFICER (DISTT. POONCH J&K)**NO OBJECTION CERTIFICATE**

As requested by M/S Patel Engineering Ltd vide letter no.100/333&334/PHEP/49 dated 13.10.2014 for providing of NOC for Quarrying Permission and Installation of Aggregate Processing Plant under khasra no.507 situated in village Bufliaz, Tehsil Surankote of district Poonch as M/S Patel Engineering Ltd. has awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view the Parnai Hydroelectric Project is of State/National importance project and required to be completed in schedule time. This office has no objection to install the aggregate processing unit at the above mentioned location to obtain the permission from the concerned Authority. *till the completion of the project.*


Chief Education Officer 18/11/14
Poonch

No: CEOP/16469

Dated: 18/11/2014

OFFICE OF THE DIVISIONAL FOREST OFFICER POONCH
FOREST DIVISION POONCH

Regional Director,
Pollution Control Board,
Jammu.

No: 2071-73 Dated: 19-11-2014.

Sub: Issuance of NOC for installation of Aggregate Processing Plant for Parnai Hydroelectric Project Buffliaz Distt. Poonch.

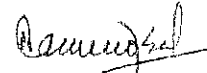
Sir,

Deputy Manager Patel Engineering Ltd. have applied for issuance of NOC for installation of Aggregate Processing Plant on private land Khasra No. 507 Village Buffliaz Tehsil Surankote District Poonch.

Necessary spot inspection reports of RO Surankote vide his No. 379 dated 12-11-2014 has also obtained that the proposed land in proprietary land and is 1100 mtrs. away from the forest.

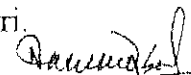
Your are as such requested to kindly issue NOC under rules for installation of Aggregate Processing Plant for Parnai Hydroelectric Project on private land under Survey No. 507 of Village Buffliaz Tehsil Surankote District Poonch for further necessary action please.

Yours faithfully,


Divisional Forest Officer
Poonch Forest Division
Poonch

Copy for information and necessary action submitted to:

1. Conservator of Forests, Jammu West Circle Headquarter Rajouri.
2. M/S Patel Engineering Ltd.


Divisional Forest Officer
Poonch Forest Division
Poonch



Government of Jammu & Kashmir
OFFICE OF THE DISTRICT MAGISTRATE POONCH

Tel No.01965-220333 Fax No.01965-222363 E-Mail: dcpoonch@gmail.com

No: - DMP/J/ 3153-56

Date: - 19-12-2014

NO OBJECTION CERTIFICATE

M/S Patel Engineering Ltd. has requested for issuance of NOC vide No: 100/333&334/PHEP/71 dated: September 25, 2014 for quarrying permission and installation of aggregate processing plant at village Buffliaz under Khasra No. 507, Tehsil Surankote, District Poonch who have been awarded the work of Engineering, Procurement and Construction (EPC Mode) of Parnai Hydroelectric Project (37.5 MW).

Keeping in view of the above fact "No Objection" to install the aggregate processing unit at the above mentioned location is issued subject to the condition that permission of the Pollution Control Board (PCB) is obtained before starting the Plant.

(M.H. Malik) KAS
 District Magistrate

Poonch (J&K)

Copy to: -

1. Chief Engineer CI&D Wing, JKSPDC Jammu/ I/C Parnai HEP for information.
2. Sr. Superintendent of Police, Poonch for information.
3. Station House Officer, P/S Surankote for information.
4. M/S Patel Engineering Ltd. Village Samote near Jama Masjid, PO Surankote, Tehsil Surankote, District Poonch.

S.O. to the Range Forest Officer Surankote with the report that - also inspect the spot and found that land in question is private land Kh-110507 situated in village Sonpiaz.

Thammy
B O Markha

NO:- 379

dt:- 12-11-014

Submitted in original to the Divisional Forest Officer Porach with the report that as per spot verification of B.O. Markha the land proposed for creation is pvt. land and not involved forest land. Hence it is reported for info, & further n/a please

Ro.
FOREST RANGE OFFICER
SURANKOTE



J&K State Pollution Control Board

JAMMU/SRINAGAR

Sr..No. SPCB/TIC/5/917-20Date 10.06.05

Consent Order (Schedule III)

Consent No. 402 9.05Date: 10.06.05

Consent to Establish (Fresh) Project specific activity

- under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended
- under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended



CONSENT is granted to **M/s Patel Engineering Ltd.**
(Stone Crushing Plant)
Bafliaz Surankote Poonch.

Located in the area declared under the provisions of the Water Act / Air Act, subject to the provisions of the Act and the Orders that may be made further and subject to the following terms and conditions:-

1. The Consent to **Establish (Fresh)** is granted for a period up to **One year from the date of issue.**
2. The consent granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under laws of the land.
3. Category of the unit as per UCM Guidelines: **Red.**
4. The Consent is valid for the establishing stone crusher with capital investment (land, plant and machinery) of **Rs. 16.83 lacs**

S.No.	Products / By-product	Maximum Quantity
1	Stone Aggregates & Sand	TO BE SPECIFIED SEPRATELY

Conditions under Water Act :

- (i) The daily quantity of trade effluent from the factory shall not exceed the permissible quantity approved.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed the permissible quantity approved.
- (iii) The daily quantity of water consumption shall not exceed 10 KLD

Treatment : The applicant has to install a comprehensive treatment system consisting of Primary / Secondary and / or Tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards before disposal.

(1) pH	Between	6.0 and 8.5
(2) Suspended Solids	Not to exceed	100mg/L.
(3) BOD, 3 days, 27°C	Not to exceed	30mg/L.
(4) C.O.D.	Not to exceed	250mg/L.
(5) Oil & Grease	Not to exceed	10mg/L.

Trade Effluent Disposal Outlet Conditions :

The unit holder must ensure the safe disposal of effluent by adopting the Pollution control measures and installation of required pollution control devices as per the Water (Prevention & Control of Pollution) Act, 1974 and amendments made thereafter.

(v) **Sewage Treatment** – The applicant shall install a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards before disposal :-

pH	Between	5.5 and 9.0
Suspended Solids	Not to exceed	100mg/l.
B.O.D., 3 days, 27°C	Not to exceed	30 mg/l.

(vi) Sewage Disposal Outlet Conditions :

All the domestic waste water is collected in the Septic tank and soak pit

(vii) **Non-hazardous solid waste (TPD./TPM):** The non-hazardous solid waste should be handled and disposed as per the guidelines of Municipal Solid Waste Rules, 2000.

Type of waste	Quantity Treatment	Disposal
NA		

(viii) Other Conditions :

The unit shall comply with any other conditions laid down or directions issued in due course by the Board from time to time under the provision of the Water (Prevention and Control) Act, 1974

The applicant has to install a comprehensive air pollution control system consisting of control equipment as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S.No.	Pollution Control Measures:
1	Green belt in three rows as per specification of green belt.
2	Water sprinkling system at requisite points adequately.
3	Covering of crushing and screening points.
4	Wind breaking wall(as per site requirements)
5	Metalling of road.

Standards for emissions of Air pollution as per MOEF notification under EP Act 1986:-

- (i) SPM Not to exceed 600 $\mu\text{g}/\text{Nm}^3$
- (ii) SO_2 Not to exceed 80 $\mu\text{g}/\text{Nm}^3$
- (iii) NO_2 Not to exceed 80 $\mu\text{g}/\text{Nm}^3$

**The SPM measured between 3mtrs and 10 meters
from any process equipment of a stone-crushing unit**

Conditions for Noise Pollution:

The unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

Other Conditions :

- (a) The executing agency shall ensure that no Air pollution problem or any nuisance is created in the area due to discharge of emissions from the stone crusher.
- (b) The executing agency shall comply with any other condition laid down or directions issued in due course by the J & K State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981.

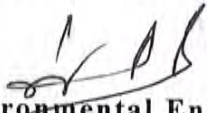
The applicant shall comply with the additional conditions as stipulated below :

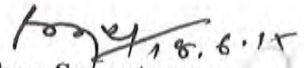
- i. The Consent is valid for the Establishment of unit only.
- ii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The executing agency shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The executing agency shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The unit shall be under surveillance monitoring of J & K State Pollution Control Board.
- vi. Any further construction/expansion/renovation/ in the unit premises shall be subject to the clearance from the J & K State Pollution Control Board.
- vii. The executing agency shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the executing agency .
- ix. It shall be the responsibility of the executing agency to ensure that there are no complaints from the surrounding areas due to pollution caused by the unit.
- x. The executing agency should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.

Specific conditions:

1. The executing agency shall raise green belt in 3 staggered rows of suitable plant species within the premises of unit.
2. The executing agency shall not sublet the stone crusher to any body and shall dismantle the stone crusher soon after completion of work.
3. The executing agency shall not operate the stone crusher until Board issue consent to operate fresh.
4. In case of violation of the above mentioned conditions or any complaint if found genuine on verification the consent shall be withdrawn.

* This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc. of the unit.


Asstt. Environmental Engineer


Member Secretary

M/s Patel Engineering Ltd.
(Stone Crushing Plant)
Bafliaz Surankote Poonch

Copy to the :

1. Regional Director PCB Jammu for information.
2. General Manager DIC Poonch for information.
3. District Officer PCB Poonch for information and necessary action.
4. Office record.

Jammu Address: Parivesh Bhavan, Gladni Transport Nagar, (Narwal), Jammu (Ph.2476925, 26, 27)

Srinagar Address : Sheikh-ul-Alam Campus, Raj Bagh, Behind Govt. Silk Factory, Srinagar (Kashmir)

(Ph.2311165, 2311842)

ANNEXURE 3

Office of the Chairman
J&K State Pollution Control Board
Jammu

Stone Crushers Siting.pdf

Subject:- Revised Siting Criteria for Stone Crushers

The 19th Board meeting of J&K State Pollution Control Board was held on 20th December 2004 and approved the Siting Criteria with respect to New Stone Crushers, which was Item No. 1 of the Agenda of the meeting.

The revised Siting Criteria is as under:-

No Stone crusher can be allowed to operate within the limits of

1.	a. National Highway in plain areas	100m + 50m
	b. National Highway in sub mountainous areas	50m
2.	a. State highway and other District Roads in Plain Areas	50m
	b. Highway and other roads in sub mountainous areas	1 Km
3.	Jammu and Srinagar Municipal limits	1 Km
4.	Major District Head Quarters	1 Km
5.	Nearest Residential area/Abadi	1/2 Km
6.	Nearest Tourist Complex/Resorts	1 Km
7.	Forest Land	1 Km
8.		2 Km
9.	Hospital Nursing Home/Health Center	1 Km
10.	Approved water supply of 20 Kilos liter	1 Km
11.	Notified Bird or other Sanctuaries/National Park	1 Km
12.	Nearest educational institution or other similar institution	1 Km

Important:-

I. Installation of Pollution control devices/adoption of other Pollution Control measures and meeting of standards prescribed under Environmental Protection act/Rules especially the Noise Pollution (Regulation and Control) Rules, 2000 and the Notification (GSR-742 (E) Dt. 30/08/90 & S.O. & (E) dt. 31.12.90 shall be mandatory.

II. The siting criteria shall remain in vogue for a period of 5 years from its publication and thereafter stringent criteria shall be adopted.

III. 20 or more house within the radius of 1 Km shall constitute area for the purposes of this siting criteria. The distance shall always be considered from the main process point of the unit i.e. Jaw Crusher.

IV. Land use of more than 10 Kanals shall only be considered as orchard/saffron field/Abadi awal.

In addition to the Criteria Guidelines for stone crushers prescribed above, the following criteria will have to be adopted where stone crushers are operational in clusters:-

- A. A green belt consisting of 3 rows of trees (out of which 1 row of broad leaved trees and 2 rows of medium leaved trees) will be provided all around the cluster.
- B. Only 1 approach from National highway/Scheduled road will be provided to the cluster.

ANNEXURE 4

EXTRAORDINARY

REGD. NO. JK—33



THE
JAMMU & KASHMIR GOVERNMENT GAZETTE

Vol. 130] Srinagar, Wed., the 19th July, 2017/28th Asad., 1939. [No. 15-n

Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—INDUSTRIES AND COMMERCE
DEPARTMENT

Notification

Srinagar, the 19th July, 2017.

SRO-302.—In exercise of the powers conferred by section 15 and section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Government of Jammu and Kashmir hereby make the following rules, namely :—

1. *Short title and commencement.*—(1) These rules may be called “the Jammu and Kashmir Minor Mineral Exploitation and Processing Rules, 2017”.

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(2) They shall extend to whole of the State of Jammu and Kashmir.

(3) They shall come into force from the date of their publication in the Government Gazette.

2. *Definitions.*—(1) In these rules, unless the context otherwise requires,—

- (i) “Act” means the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957) ;
- (ii) “Appellate Authority” means the Divisional Commissioner or any officer of the department vested with such powers by the Government under these rules to perform such functions ;
- (iii) “Approved Water Supply” means the water supply of more than 20 KLD where system for treatment of water for drinking purposes is involved in open or a spring/lake used for drinking purposes. Tube-wells/Overhead Tanks/Covered reservoirs/ rivers are not covered under this ;
- (iv) “Controlled Area” means an area under permanent occupation of Defence/Belt Forces ;
- (v) “Director” means Director, Geology and Mining, Government of Jammu and Kashmir ;
- (vi) “Department” means Department of Geology and Mining, Government of Jammu and Kashmir ;
- (vii) “Educational Institutions” means Government schools or Government recognized private schools ;
- (viii) “Exploitation” means extraction and value addition of minor minerals to finished products through mechanical means with a little or no change in their chemical composition for their utilization into constructional and developmental works and for other utilities ;

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- (ix) “Government” means Government of Jammu and Kashmir ;
- (x) “Healthcare Establishment” means Primary Health Centre or above of a Health and Medical Education Department or recognized private HCE with minimum of ten beds ;
- (xi) “Licensing Authority” means the Director, Geology and Mining Department or an officer authorized by the Government ;
- (xii) “Minor Mineral” means the minerals as defined in section 3 (e) of the Act ;
- (xiii) “Mineral Concession” means a Mining Lease, Mining License, Quarry License, Short-Term Permit and Disposable Permit in respect of minor mineral permitting the mining of minor mineral in accordance with the Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining) Rules, 2016 ;
- (xiv) “Minor Mineral based Unit Hot and Wet Mixing Plant/Crusher” means the industrial units/plants/crusher installed/established for processing of the minor minerals into value added/finished products ;
- (xv) “Orchards/Abi-awal/Saffron fields” means land use of more than 10 kanals as Orchards/Saffron fields/Abi-awal. Unirrigated land shall not be covered under this ;
- (xvi) “Processing” means all physical processes such as grading, washing, crushing, pulverization, calcinations, powdering, cutting and polishing of minor minerals ;
- (xvii) “Processor” means a unit/plant/crusher holder involved in exploitation and processing and sale of minor minerals under a valid license from Licensing Authority ;
- (xviii) “Registering Authority” means the General Manager, District Industries Centre concerned or an officer authorized by the General Manager or the Government in this behalf ;

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- (xix) “Residential area/abadideh” means 20 or more authorized revenue recorded houses within radius of 500 metres.

Words and expression used but not defined in these rules shall have the meaning respectively assigned to them in “The Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining) Rules, 2016 and the Mines and Minerals (Development and Regulation) Act, 1957”.

3. *General restrictions.*—(1) No License to operate a minor mineral exploitation unit/plant/crusher/hot and wet mixing plant shall be granted by the Licensing Authority to a processor unless the unit/plant/crusher possesses,—

- a. NOC to establish and operate the minor mineral processing unit/plant/crusher from the concerned Deputy Commissioner after verifying land records etc. ;
- b. Consent to establish/operate the unit/plant from the J&K State Pollution Control Board relating to a particular site only as indicated in the revenue document issued by the Deputy Commissioner concerned ;
- c. NOCs from Fisheries and Irrigation and Flood Control Departments ;
- d. Consent from minor mineral leasee/licensee or a permit holder for feeding raw supplies of minor minerals to run minor mineral processing and exploitation unit/plant/crusher of the applicant ;
- e. Registration from District Industries Centre concerned which shall be done only after completion of the above said formalities.

4. *Negative/Restricted Zones.*— (1) No minor mineral based unit/plant/crusher shall be established—

- (a) On Agricultural, Grazing, Shamlat/Kacharayee and Forest land ;

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- (b) Within the prohibited wildlife area/protected/reserved forest area limits ;
- (c) National Highway in plain areas up to = 100 meters ;
- (d) National Highway in sub-mountain areas up to = 50 meters ;
- (e) State Highway and other district roads in plain areas up to = 50 meters ;
- (f) Highway and other roads in sub-mountainous areas up to = 50 meters ;
- (g) Jammu/Srinagar Municipal Limits up to = 01 km. ;
- (h) Major District Headquarter up to = 01 km. ;
- (i) Nearest residential area/abadi up to = 500 meters ;
- (j) Controlled (cantonment area) up to = 01 km. ;
- (k) Hospital/Nursing Home/Health Centre up to = 02 km. ;
- (l) Approved water supply of 20 Kilo liter up to = 01 km. ;
- (m) Notified birds or other sanctuaries/National Park/Forest land up to = 01 km. ;
- (n) Nearest Tourist Complex/Resorts up to = 01 km. ;
- (o) Nearest educational institution or other similar institution up to = 01 km.

(2) Besides while granting consent to/for establishment/clearance by the District Industries Centre, Deputy Commissioner and State Pollution Control Board, it shall make and/or shall cause to make a full and complete investigation in the prescribed manner in respect of the application received having due regard to the following, namely :—

- (a) the suitability of the locality/location where the proposed minor mineral exploitation unit/plant/crusher is to be established ;

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- (b) the number of units/plant/crusher operating in the area ;
- (c) whether such unit/plant/crusher is not detrimental to the health of general public, habitation, water resources, fauna and flora in the close proximity ;
- (d) the setting of such unit/plant/crusher should be allowed on areas suitable for the purpose without any detrimental effect to the agriculture/productive land ; and such other conditions as may be prescribed from time to time.

5. *Grant of license for exploitation/processing of minor minerals.*—(1) A permanent resident of the State desirous to establish a minor mineral exploitation/processing unit/plant/crusher in an area of State shall make an application to the Licensing Authority in a prescribed form after conforming to the conditions as laid down under the aforesaid rules 3 and 4.

(2) On receipt of application and fulfillment of all conditions under these rules, the Licensing Authority after satisfying itself that the applicant has fulfilled all conditions under these rules, may grant license for exploitation/processing of minor minerals for a period of five years which shall be renewed after every two years provided that the minor mineral exploitation/processing unit/plant/crusher continues to conform to the conditions laid down under rules 3 and 4 of these rules.

(3) Notwithstanding anything contained in these rules, an existing minor mineral exploitation unit/plant/crusher shall be given license for a period of five years and shall be allowed to operate after the commencement of these rules provided that—

- (a) he has obtained all clearances applicable before the commencement of these rules ;
- (b) he applies for fresh license within a period of two months from the commencement of these rules.

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(4) After the expiry of license granted under sub-rule (3), the minor mineral exploitation unit/plant/crusher shall have to seek new license under these rules, fulfilling all the conditions/criteria prescribed under these rules.

6. *Fee and period of license.*—(1) Fee for grant of license shall be,—

- (a) Rs. 25,000/- (Rupees twenty five thousand) for Hot/Wet Mixing Plant for initial three years and renewal fee for such license for three years shall be Rs. 10,000/- (Rupees ten thousand) ;
- (b) Rs. 20,000/- (Rupees twenty thousand) for Stone Crusher for initial three years and renewal fee for such license shall be Rs. 8000/- (Rupees eight thousand) which shall be valid for three years :

Provided that the existing units which may be granted license under rule 5(3) of these rules shall pay the same fee as applicable for grant of new licenses ;

Provided further that the Government may, by a notification in the Government Gazette, revise the license fee and renewal fee from time to time.

(2) The license shall be granted for a period of five years which can be renewed further after every two years or till the period it is revoked by the Licensing Authority, whichever is earlier. The application and renewal shall be processed only after verification of records as provided in rules 7, 13 and 14 of these rules.

(3) After a license has been granted/renewed, the Licensing Authority shall forward a copy to the following :—

- i. Directorate of Industries and Commerce Department ;
- ii. Deputy Commissioner concerned ;

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- iii. General Manager, District Industries Centre concerned ;
- iv. District Mineral Officer, Geology and Mining ; and
- v. Member-Secretary, State Pollution Control Board.

7. *Raw material (Minor Minerals) to be obtained from legal source.*—(1) No licensee of a unit/plant/crusher shall procure the minor minerals for storage, processing the same in his unit/plant/crusher for the finished goods and sale, other than from a concessionaire under the Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining) Rules, 2016.

(2) Licensee of a unit/plant/crusher shall allow entry of minor minerals to his unit/plant/crusher only under a valid consignee challans issued under the Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining) Rules, 2016.

(3) Licensee of a unit/plant/crusher shall make transportation of his exploited/processed goods under a valid consignee challans as per the procedure prescribed under the Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules).

(4) Licensee of a unit/plant/crusher shall maintain all records of the minor minerals procured, processed and supplied to further destinations and submit monthly returns as prescribed under the Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining) Rules, 2016.

8. *Powers of inspection.*—(1) The Licensing Authority or, any other authorized officer of the Department of Geology and Mining shall have right—

- (a) to enter and inspect a minor mineral processing unit/plant/crusher ;

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- (b) to seize or order the production of any document, book, register or records in the possession of owner or any person having control of or employed in connection with any unit/plant/crusher if he has reasons that contravention of the Act or the rules made hereunder has been or is being or is about to be committed ;
- (c) to stop and inspect any vehicle or cart in which minor minerals (raw or finished) are carried for storage, processing in the plant/unit, storage or for sale after processing ;
- (d) to seize the material (minor minerals), in raw or processed form found in the premises of a processing unit or of any person or any vehicle or cart or machinery in respect of which he has reason to believe that the contravention of provisions of these rules has been or is being or is about to be committed.

Explanation :—The provisions of the “Jammu and Kashmir Minor Mineral (Storage, Transportation of Minerals and Prevention of Illegal Mining) Rules, 2016” shall apply for seizure of minor minerals and tools for their illegal transportation and storage, in raw or processed form.

9. *Protection of environment.*—(1) Every licensee shall abide by the Pollution Control Board guidelines in force and shall take all precautions, adopt such measures and install such devices as prescribed for protection of environment and control of pollution as may be directed by the concerned authority. Air pollution due to generation of dust, secondary dust or fugitive emissions, fumes and noise pollution be controlled and kept within permissible limits under the relevant laws and guidelines issued from time to time.

(2) Every processor shall erect boundary walls not less than 10 ft. around his processing unit or as prescribed by the State Pollution Control Board.

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(3) Every processor shall make plantation along the erected boundary walls all around his unit/plant/crusher or as prescribed by the State Pollution Control Board.

(4) The processor shall not allow direct run off water/other waste to come out of the premises of the processing unit which would be disposed off as per laid guidelines.

10. *Revocation or suspension of license.*—(1) If the Licensing Authority is satisfied, either on a reference made to him in this behalf or otherwise that,—

- (a) a license granted under rule 5 of these rules has been obtained by misrepresentation of a material fact ; or
- (b) the holder of the license has without reasonable cause failed to comply with the conditions subject to which the license has been granted ; or
- (c) the holder of the license has suspended the processing of the material in unit/plant/crusher without a reasonable cause in order to create artificial scarcity ; or
- (d) the holder of a license has contravened any of the provision of the Act or the rules made thereunder ; or
- (e) the holder of a license does not conform to the provision of rule 21 of these rules ; or
- (f) the holder of a license has not followed the provisions of rule 11 of these rules,

without prejudice to any other penalty to which the holder of the license may be liable under these rules, the Licensing Authority may, after giving the holder of the license an opportunity of showing cause, revoke or suspend the license or forfeit the sum, if any, or any portion thereof deposited as security for the due performance of the conditions subject to which the

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license has been granted and may also black-list the owner of the unit/plant/crusher debarring him from issuance of license for a period up to 5 years.

11. *Fixation of price.*—The Deputy Commissioner of the district may from time to time, by notification in the Government Gazette, fix the maximum price of finished product per cubic meter for whole of the district or different areas and different prices may be fixed for different kinds having regard to specific gravity, size, compressive strength colour and end use. While fixing such price per cubic meter for a minor mineral all relevant cost factor would be taken into account to ensure that the license holder is not charging exorbitantly from the public.

12. *Quality of finished goods.*—The finished goods manufactured by the licensee shall conform to the standard set for such products by the Indian Bureau of Standards or any other agency authorized in this behalf and any variation shall constitute an offence punishable under rule 18 of these rules.

13. *Restrictions on sale by processor.*—(1) No processor shall sell or offer to sell or otherwise dispose off, to any person finished goods for a price or at a rate exceeding the maximum ceiling fixed under rule 11.

(2) Where finished goods are sold, offered for sale or otherwise disposed off in contravention of rule 11 by the processor or through any person employed by him or acting on his behalf, shall be liable to prosecution/penalties provided under rule 18, whether or not they were present when the contravention occurred unless, it is proved that due diligence was exercised by him to prevent such contravention.

(3) Every consignment of finished goods whether carried by a vehicle, cart or any other mode or stored or delivered shall invariably be accompanied by a valid sale bill as prescribed under law in force on the subject indicating the quality, price and tax charges and the consignment not accompanied by such documents shall be liable to seizure and the unit/plant/crusher holder shall be dealt under law.

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14. *Maintenance of accounts.*—Every licensee shall maintain an accurate account of all the purchases of raw material, quality, sale of the finished product and other expenses incurred and such records shall be open to inspection to the Licensing Authority or any Officer authorized in this behalf by the Government.

15. *Refusal to sell.*—No licensee or dealer shall refuse to sell the goods to any person, if he is holding the stock for such sale. Such refusal by licensee or dealer shall constitute an offence under the Hoarding and Profiteering Prevention Ordinance, Samvat 2000 and any other law in force for the time being in force on the subject.

16. *Delegation of powers.*—(1) The Government may, by notification in the Government Gazette or as is deemed fit, direct that any or all the powers exercisable by it under these rules may in relation to such matter and subject to such conditions, if any, as may be specified in the notification, be exercisable also by such officers or authority subordinate to the Government :

Provided that powers already delegated under rule 84 of the Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining) Rules, 2016, shall be exercised by the said officers under these rules also.

17. *Appeal.*—(1) Any person aggrieved by a decision of the Licensing Authority may, within a period of thirty days from the date of which the decision is communicated to him, prefer an appeal to the Appellate Authority provided that the Appellate Authority may entertain the appeal after the expiry of said period of thirty days, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(2) On receipt of appeal under sub-rule (1), the Appellate Authority shall, after giving the appellant an opportunity of being heard, dispose of the appeal as expeditiously as possible.

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18. *Penalties.*—(1) Whenever a processor is found to have stored minor minerals in his processing unit in raw or finished form or sold it illegally and in contravention to these rules, such processor shall be liable for,—

- (a) recovery of ten times cost of mineral so stored in raw or processed form within the premises of his processing unit or transported further ;
- (b) revocation of the licenses of his processing plant/unit up to two years with ten times recovery of cost of illegal minor mineral so stored in raw or processed form within his processing unit/ plant/crusher or sold, when found for second time ;
- (c) revocation of the licenses up to five years with the recovery of ten times cost of illegal minor mineral so stored in raw or finished form within the premises of his processing unit or plant, when found for the third time ;
- (d) complete revocation of licenses or imprisonment up to 5 years with a penalty up to Rs. five lakhs after three consecutive contraventions.

(2) Any processor who contravenes the provisions of rules 9, 11, 14 and 15 of these rules shall be liable to pay penalty up to Rupees one lakh or revocation of license up to two years or both.

19. *Licensing Authority to be a public servant.*—The Licensing Authority and every person duly authorized to discharge any duties imposed on him by or under these rules shall be deemed to be a public servant within the meaning of section 21 of State Ranbir Penal Code, Svt. 1989.

20. *Protection of action taken under these rules.*—(1) No suit, prosecution or other legal proceedings shall lie against any officer or authority for anything which is done in good faith or intended to be done in pursuance to these rules or any other rule or order made thereunder.

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(2) No suit or any legal proceedings shall lie against the Government for any damage caused or likely to be caused by anything, which is done in good faith or intended to be done in pursuance of these rules or any rule or order made thereunder.

21. *Conformity to other statutory provisions and court directions.*— Notwithstanding anything contained in these rules, the processor shall abide by the existing Acts and rules or any modification/ amendments made under different Acts and rules from time to time, any guidelines of State Pollution Control Board/Central Pollution Control Board and any orders of the High Court/Supreme Court. The processor shall be required to give an affidavit to this effect to the Licensing Authority at the time of application.

22. *Exemption.*—Notwithstanding anything contained in these rules, license for temporary Stone Crusher/Hot/Wet Mixing Plant exclusively for construction of National Highways, State Highways or any other infrastructural Government Project and Government approved Public Private Partnership Project may be granted by the Licensing Authority for the project period on fulfilling the provisions of the Jammu and Kashmir Minor Mineral (Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining) Rules, 2016 and the guidelines issued by the J&K State Pollution Control Board.

23. *Repeal and savings.*—(1) If immediately before the commencement of these rules, any law, rule or order relating to the matter regulating under these rules is in force, that law, rule or order, as the case may be, shall stand repealed.

(2) Notwithstanding such repeal, nothing in these rules shall affect validity, effect of consequence of anything done or action taken under the said law, rule or order so repealed before the date on which these rules comes into force.

(Sd.) SHAILENDRA KUMAR, IAS,
Commissioner/Secretary to Government,
Industries and Commerce Department.



J&K STATE POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- SPCB/digital/180435846 of 2018

Date:- 17/02/2018

Consent To Operate (Fresh) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. RAVIKANT SINGH
M/s STONE CRUSHING PLANT
BAFLIAZ SURANKOTE

Poonch, Surankote(registered with DIC vide registration
No:
JMU/PE/2015-16/153-55 date: 19/05/2017)

for a period upto February 2019 (the consent period shall be extended for further period subject to the compliance of Environment Clearance conditions) for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

1. The consent granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for operate of stone crusher having consented quantity as under with capital investment (as per Schedule II) Rs.17.0 lakhs . Further any change / enhancement in production capacity ,process ,raw materials shall have to be intimated to the Board and unit holder has to apply fresh for the same

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	BAJRI AND SAND	7800	Cubic Meters/Day

3. The emissions or discharge of environmental pollutants from the Fresh shall not exceed the relevant parameters and the standards for the said industry ,operation or process specified under respective schedules of the Environment (Protection) Rules ,1986 as amended from time to time.
4. The unit holder shall comply with the National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).
5. The unit holder shall comply with the Noise Pollution (Regulation and Control) Rules 2000 as amended to maintain noise level standards less than 75 db(A) during day time and 70 db(A) during night time, Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.
6. The unit holder shall comply with the water (Prevention and control of pollution) Act 1974 and comply to the following parameters
 - a. Daily quantity of water consumption the unit shall not exceed from 10 KLD.
 - b. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards

Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree celsius)	30

- 7.. The unit holder shall install comprehensive air pollution control system so as to achieve the quality of emissions within the limits prescribed under Environment Protection Act 1986 (EP Act)

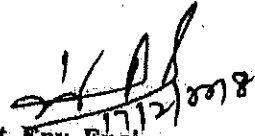
A.	Implementation of following Pollution Control Measures :
a.	Dust containment cum suppression system for the equipment.
b.	Construction of wind breaking wall
c.	Construction of metalled roads within the premises.
d.	Regular cleaning and wetting of the ground within the premises.
e.	Growing of a green belt (Broad leave trees in three rows) along the periphery.
B.	Quantitative standards for the SPM
a.	The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolated as well as from a unit located in a cluster should be less than 600 mgs/Nm ³ . The measurements are to be conducted at least twice a month for all the 12 months in a year.
C.	Additional Parameters
a.	All the dust emitting points like jaw / roller crushers, screeners / classifiers shall be properly enclosed / covered.
b.	Conveyor belts shall be interlocked with the crushing operation.
c.	The water spray system shall be interlocked with the crushing operation.
d.	Annual health survey of the workers permanently employed by the unit holder shall be conducted.
e.	Regular water spray shall be carried out at all dust emitting points, boundaries and on road.

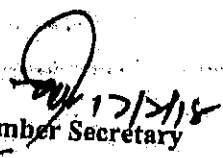
8. The unit shall not discharge any fugitive emissions from the unit beyond the permissible limits.
9. The unit holder shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit shall be sufficient cause to prosecute the violator in conformity with relevant section of Air, Water Acts and Environment Protection Act in force.
10. The Fresh shall be under surveillance monitoring of J & K State Pollution Control Board.
11. The unit holder shall have to get the samples of emissions/effluents analysed from the laboratory of J&K SPCB or laboratories approved by J&K SPCB after every 12 months to the check the efficacy of Pollution Control Devices (PCDs) installed in the unit
12. Once 75% of the consented quantity has been achieved in performance of the unit, the unit holder may apply for enhanced quantity on the basis of raw material procured and inspection report of the concerned district officer PCB with regard to the stream/mine of the procurement area.
13. No raw materials shall be extracted or purchased / used brought from river one km upstream and one km from downstream of rail/road bridge, irrigation structures and any other government infrastructure/office.
14. The unit holder shall carry the stone aggregates /sand in covered trucks/Tippers
15. **Specific Conditions:-**

The unit holder shall comply with general terms and conditions of Water / Air Act and compliance of environment standards as per EP Act 1986 and amendments made thereof. The unit holder shall adopt all safeguards to protect the environment and comply to the directions issued by the Industries and Commerce department J&K vide SRO No. 302 dated 19th July 2017. The unit holder shall not run the stone crusher in case of failure of air pollution control devices.

16. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and unit holder shall shift the unit to another suitable site at his own risk and responsibility
17. The above conditions shall be enforced inter-alia under the provision of the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Environment (Protection) Act 1986
18. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn
 * This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

By Order


 Asstt. Env. Engineer


 Member Secretary

Copy to the:

1. Regional Director PCB Jammu for information.
2. Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
3. General Manager DIC Poonch for information.
4. D.O PCB Poonch for information & ensure compliance of the conditions of the consent.
5. P.A to Chairman J&K SPCB for the information of Chairman
6. M/s STONE CRUSHING PLANT, BAFLIAZ SURANKOTE
7. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkpcb.nic.in or at www.opob.nic.in

"This is computer generated document from OCMMS by JKPCB"

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

Page 3

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J&K STATE POLLUTION CONTROL BOARD JAMMU

SCHEDULE-II

Format For Report On Processing of Application For Grant/Renewal Of Consent For Stone Crushers

- | | |
|---|---|
| 1. Name of the unit | M/S patel engineering pvt. Ltd.STONE CRUSHING PLANT,BAFLIAZ SURANKOTE |
| 2. Capital Investment | 17.0 |
| 3. Capital Investment Verified From | |
| 4. Year of Commissioning of the unit | 2017 |
| 5. (a) Type of Consent | CTO |
| (b) Category of unit as per general classification approved by the board | ORANGE |
| (c) Classification of the unit | Small |
| 6. Product manufactured qty:
Indicate Consented Quantity TPD/TPM | STAND AND BAJRI |
| 7. Location | |
| Distance of proposed site from following features(as per sitting criteria) | |
| (a) National Highway/State Highway | 200 METERS |
| (b) Distt/Other/Road | 200 METERS |
| (c) Municipal Limits | 15km |
| (d) Distt. Headquarters | 40km |
| (e) Residential Area/Abadi | 12_15 houses within 500mtrs in scattered position |
| (f) Tourist Complex/Resort | 3 KM |
| (g) Forest Land | 1100 METER AS PER DFO POONCH CERTIFICATE |
| (h) Controlled Area | MORE THAN 1 KM |
| (i) Approved water supply of 20 KL | MORE THAN 1KM |
| (j) Hospital/Nursing Home/Health Centre | MORE THAN 2 KM |
| (k) Notified Bird Sancturay/National Park/Wildlife Area | NOT EXIST IN THE AREA |
| (l) Agricultural Land/Orchard except Dry/Banjar Kadeem | 200 METERS |
| (m) Nearest Educational Institution or other similar Institution | MORE THAN 1KM |
| 8. (a) Proposed /Installed PCDS | |
| (i) Green Belt proposed | ABOUT 50 PLANTS PLANTED |
| (ii) Water Sprinkling System | COMPLETE WASHING SYSTEM |
| (iii) Jacketing/Enclosures at different sections viz crushing point at Screens points etc | YES |
| (iv) Wind breaking wall | NATURAL HILLOCK |
| (v) Metalling of roads | SEMI METALLED |
| (b) Total proposed cost for installing the PCDS | |
| 9. Remarks: | |

(a) Adequacy of Pollution Control System **SATISFACTORY**
Installed/Proposed

(b) SPM level(within prescribed standard or not)

(c) Impact on receiving environment water and air and comments hereof **NO**

(d) Have any complaints been received if so, details thereof and comments **NO**

(e) Area under plantation and No. of trees planted **About 50 plants around the unit**

(f) Other information

Whether Consent may be Granted :	Yes
If yes, Validity period of Consent and conditions if any,applicable	The unit holder has submitted fee up to 2021.Higher authority may decide the consent period.
Officer Recommendation	The unit is project specific and as per PCDs installed and field report the case may be considered for CTO fresh.

Details of the Consent Fee Paid:

Type of Consent:- CTO

For the Year		Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
From	To					

Officers Remarks	Name and Designation
Recommended	Arshad Mahmood Tariq (Sc. A)

EXTRAORDINARY

REGD. NO. JKñ33



**THE
JAMMU AND KASHMIR OFFICIAL GAZETTE**

Vol. 133] Jammu, Tue., the 23rd Feb., 2021/4th Phal., 1942. [No. 47-f

Separate paging is given to this part in order that it may be filed as a
separate compilation

Part III

PART III

Laws, Regulations and Rules passed thereunder.

Part III

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT DEPARTMENT OF MINING

Notification

Jammu, the 23rd of February, 2021.

SO-60. In exercise of the powers conferred by section 15 and section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Government of Jammu and Kashmir hereby makes the following rules, namely :—

1. **Short title, extent and commencement.** (1) These rules may be called the Jammu and Kashmir Stone Crushers/Hot and Wet Mixing Plants Regulation Rules, 2021.

3. General Requirements. (1) A Stone Crusher/Hot and Wet Mixing Plant is not a mining unit but a processor of minerals obtained from a source with a valid mineral concession. Such units shall be regulated by laws, rules and other provisions applicable to industrial units.

(2) No permission/license would be needed by a Stone Crusher/Hot and Wet Mixing Plant from the Mining Department except where it also engages in mining, which activity shall be regulated by laws/rules applicable to mining.

(3) Stone Crusher/Hot and Wet Mixing Plant shall establish/operate only on securing,ò

- (i) Consent to establish/operate from the Jammu and Kashmir Pollution Control Board issued as per the procedure/ guidelines and siting criteria prescribed by the Jammu and Kashmir Pollution Control Board ;
- (ii) No Objection Certificate from Deputy Commissioner concerned regarding title verification of land and its usage ; and
- (iii) Registration with the District Industries Centre (DIC) if the unit holder intends to avail any incentives available in the Industrial Policy.

4. Raw/Processed Minor Minerals. Every Stone Crusher/Hot and Wet Mixing Plant established/operating under these rules shall procure minor minerals, for storage and processing in the Unit/Plant/Crusher for conversion to finished goods and sale, from a valid mining concessionaire only under the relevant provisions of Jammu and Kashmir Minor Mineral Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016.

5. Power of Inspection/Penalties. The provisions of the Jammu and Kashmir Minor Mineral Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 shall apply to seizure of Minor Minerals and tools and associated penalties for their illegal procurement, transportation and storage in any Stone Crusher/Hot and Wet Mixing Plant.

6. Protection of Environment. Every Stone Crusher/Hot and Wet Mixing Plant established under these rules shall strictly comply with the provisions of the Environment (Protection) Act, 1986, the Water

9. Conformity to other statutory provisions and court directions. Notwithstanding anything contained in these rules, the processor shall abide by the applicable Acts and rules or any modification/amendments made under such Acts and rules from time to time, any guidelines of Jammu and Kashmir Pollution Control Board and the Central Pollution Control Board.

10. Units existing prior to the commencement of the Jammu and Kashmir Minor Mineral Exploitation and Processing Rules, 2017. Notwithstanding anything contained in these rules, an unlicensed Crusher Unit/Hot and Wet Mixing Plant existing before the commencement of the Jammu and Kashmir Minor Mineral Exploitation and Processing Rules, 2017 having valid consent to operate from the Jammu and Kashmir Pollution Control Board shall be allowed to operate. However, after expiry of consent to operate, it shall have to obtain fresh permission as per Rule 3(3)(ii) as one time requirement.

11. Repeal and savings. (1) The Jammu and Kashmir Minor Mineral Exploitation and Processing Rules, 2017 issued vide Notification SRO-302 of 2017 dated 19-07-2017 shall stand repealed.

(2) Notwithstanding such repeal, nothing in these rules shall affect validity, effect of consequence of anything done or suffer to be done under the said law, rule or order before the date on which these rules come into force.

By order of the Lieutenant Governor.

(Sd.) MANOJ K. DWIVEDI, IAS,
Commissioner/Secretary to the Government.



Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu. (J&K) 180006.
Ph./Fax. 0191-2476925

Government of Jammu and Kashmir
J&K Pollution Control Committee
Jammu

Summer Office: May-October
Sheikh-ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph./Fax. 0194-2311165.

Email: membersecretaryjkspcb@gmail.com

Sub: - Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&K.

Order No. 37 -JKPCC of 2023

Date: 27-02-2023

In order to regulate the Stone Crushers / Hot Mix Plants in the Union Territory of Jammu and Kashmir, the Department of Mining, Government of J&K vide SO 60 dt. 23.02.2021 has issued the Jammu and Kashmir Stone Crushers / Hot and Wet Mixing Plants Regulation Rules, 2021, wherein it is stipulated as under :-

Rule 3(1) A Stone Crusher /Hot and Wet Mixing Plant is not a mining unit but a processor of minerals obtained from a source with a valid mineral concession. Such units shall be regulated by laws, rules and other provisions applicable to industrial units.

Rule 3(2) No permission/license would be needed by a stone crusher/hot and wet mixing from the Mining Department except where it also engages in mining, which activity shall be regulated by laws / rules applicable to mining.

Rule 3 Stone Crusher / Hot and Wet Mixing Plant shall establish /operate only on securing: -

- (i) Consent to Establish/Operate from the Jammu and Kashmir Pollution Control Board issued as per the procedure/guidelines and siting criteria prescribed by the Jammu and Kashmir Pollution Control Board.
- (ii) No objection Certificate from Deputy Commissioner concerned regarding title verification of land and its usage; and
- (iii) Registration with the District Industries Centre (DIC) if the unit holder intends to avail any incentives available in the Industrial Policy.

Accordingly in pursuance to the SO 60 dated 23-02-2021, the revised guidelines as under including siting criteria for establishment and operation of Stone Crushers and Hot Mixing Plants in the Union Territory of Jammu and Kashmir shall be applicable with immediate effect.

2. Consent to Establish / Operate for Stone Crushers and Hot Mix Plants: -

In light of above, the Consent to Establish / Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 shall be processed by the J&K Pollution Control Committee through online portal (www.jkocmms.nic.in) for which proprietor of such units falling within the provisions of SO 60 dated 23-02-2021 has to fulfill the following operational guidelines including siting criteria henceforth.

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3. Revised Siting Criteria for establishment and operation of Stone Crushers and Hot Mix Plants: -

The siting criteria applicable as per guidelines issued vide No. SPCB/PS/CH/PA/IV/131-135 dt. 09.02.2004 is revised as below and shall be applicable w.e.f. date of issuance of guidelines.

S. No.	Siting Parameters	Siting Criteria for Existing Stone Crusher and Hot Mix Plants operating with Consent to Establish / Operate before date of issuance of guidelines	Siting Criteria for establishment of New Stone Crushers and Hot Mix Plants after the date of issuance of guidelines	Remarks
1.	a) National Highway in plain areas	100 m	100 m	-
	b) National Highway in sub Mountainous areas	50 m	50 m	-
2.	a) State Highway and other District roads in plain areas.	50 m	50 m	-
	b) Highway and other roads in Sub Mountainous areas.	50 m	30 m	-
3.	Jammu and Srinagar City Municipal Limits	01 Km	01 Km	Critical Criteria
4.	Nearest Residential Area / Abadi	500 m	500 m *	Critical Criteria
5.	Health Care Establishment	02 Km	02 Km	Critical Criteria
6.	Educational Institution or other similar institution	01 Km	01 Km	Critical Criteria
7.	a) Eco-Sensitive Zone for Protected Areas	-	As per Notification issued by MoEFCC, GoI / Hon'ble Supreme Court Orders	Critical Criteria
	b) Notified Bird Sanctuary / National Park / Wild Life Area	01 Km	-do-	-
8.	Forest Land	01 Km	300 m	-
9.	Nearest Tourist Complex/Resorts	01 Km	01 Km	-
10.	Approved Water Supply of 20 Kilo liter	01 Km	01 Km	-
11.	Historical Monuments and Heritage sites identified by the ASI	-	500 m	-
12.	a) Orchards / Saffron Fields	Waived off	a) 500 m	-
	b) Abi-awal		b) 200 m	
13.	Controlled Area	Waived off	200	-

* There should not be a single residential house within 150 meters from proposed sites.

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Definitions: -

- i) **Residential Area /Abadi:** 20 or more residential houses within radius of 500 m shall constitute residential area as per orders of Hon'ble Supreme Court of India in Civil Appeal No 10732/1995 dt. 25/4/1990. It shall be a critical siting criteria.
- ii) **Health Care Establishment:** Means primary health centre or above of Health and Medical/Education Deptt. or recognized private HCE with minimum of 10 beds. It shall be critical siting criteria.
- iii) **Controlled Area:** An area under permanent occupation of Defense / Belt Forces.
- iv) **Approved Water Supply:** The approved water supply of more than 20 KLD where system for treatment of water for drinking purposes is involved in open or a spring/lake used for drinking purposes. Tube well/ Overhead tanks/ covered reservoirs/ rivers are not covered under this.
- v) **Educational Institution:** Govt. Primary School or above or Govt. recognized Private School; College, University etc. It shall be critical siting criteria.
- vi) **Orchard/Abi-awal/Saffron Fields:** - Land use of more than 10 kanals shall only be considered as Orchard / Saffron field / Abi-awal, Un-irrigated land should not be covered under this.
- vii) All distances referred in siting criteria shall be aerial / crow fly distances.
- viii) **Cluster:** Cluster is defined as "a group of five or more than five stone crushers/HMPs/BMPs or both located in close proximity to each other". For individual stone crushers within the cluster the PCDs & PCMs already recommended by the Board for stone crushers and Hot Mix Plants, should be adopted as identified by the Regional Director, J&K Pollution Control Committee Kashmir vide No. **RDK/PS/39** dt. 23/1/2021, detailing A to K sub-clusters having 178 HMP/SCs Lasjan, Rakh-Shalina, Golepora belt in Budgam District.

- 3.1. All the parameters to be measured from centre of crushing point and distance to be measured is aerial distance i.e., crow fly distance as per KMZ file of google map.
- 3.2. The entrepreneur including govt. agencies find it difficult especially in hilly areas to locate suitable land for stone crushers and hot mix plants which is more than 1 km away from forest areas while also being 500 m away from Residential Area. Thus, the referred distance of 1 km in revised siting criteria for stone crushers reduced to **300** meters.
- 3.3. For certain locations defying the siting criteria especially critical siting criteria, no new unit shall be allowed to be established / operated. However, the case may be considered on account of distinct geographical barriers, which may be verified after site inspection by the Committee of Experts comprising respective Regional Director JKPC, Divisional / District Officer concerned, adjoining Divisional / District Officer and Scientist-in-Charge Air laboratory, which shall be followed by detailed report and presentation by the committee justifying the recommendations.
- 3.4. The Consent to Operate (Renewal) shall be considered for issuance for a period of **1 to 3** years, depending upon the siting criteria, compliance status and state of art PCDs/ PCMs adopted in the unit. The proprietors of units must apply by online mode **45 days** before the expiring of consent, ensuring that the unit has valid consent well before expiry for operation.
- 3.5. The Consent to Operate (Renewal) application applied after expiry date shall be charged with **double the consent fee** for period of **upto 6 months** delay followed by **four times consent fee** in addition for subsequent delay in filing application.
- 3.6. These guidelines / siting criteria is also applicable to integrated wet mix plants, but standalone wet mix plant shall be considered for consent under green category only as per prevailing norms with diligent efforts to reduce emissions and ensure proper waste management.

4. Project Specific Stone Crushers and Hot Mix Plants: -



4.1. Definition of Project Specific Activity:- A temporary Stone Crusher / Hot Mix Plant established exclusively for construction of National Highways, State Highways or any other infrastructural Government Project and Government approved Public Private Partnership Project having definite period for the project completion, would qualify as a Project Specific Stone Crusher or Project Specific Hot Mix Plant or both. This shall be subject to condition that the unit holder must obtain a 'Letter of Allotment' of the project work in his/her favour specifying the exact nature, extent and period of the allotted work/project from an officer not below the rank of Executive Engineer of the department/agency executing the said project.

4.2. Siting Criteria for Project Specific Stone Crushers/ Hot Mix Plants: - The revised siting criteria shall be applicable to Project Specific Stone Crushers and Hot Mix Plants. However, the Competent Authority i.e. Chairperson J&K Pollution Control Committee in exercise of powers conferred upon him / her in the **26th Board meeting** of J&K PCB, based on expert opinion, may relax any of the siting parameters including **any of three critical** criteria out of five critical criteria, on case to case basis, keeping in view the topological conditions of the area. Consents to Project Specific units shall be granted for a specific period commensurate with the life of the project with State of Art PCDs/PCMs to be adopted by the project proponents.

5. Check list of documents required for CTE / Operation for Stone Crushers and Hot Mix Plants:

A)	For Consent to Establish (Fresh/ Renewal)	B)	For Consent to Operate (Fresh/ Renewal)
(i)	Detailed Project Report (DPR) with plant and machinery financial implications, having specific detailed chapter on PCMs / PCDs proposed. <i>PCMs / PCDs should be adequate, conforming to the guidelines and incorporating new / latest technology.</i>	(i)	CTE copy for CTO (F) cases
(ii)	Land papers and 'No Objection Certificate' from Deputy Commissioner regarding title verification of land and its usage as per Rule 3 (3) (ii) of SO 60 dt. 23/02/2021.	(ii)	CTO (F) copy for CTO (R) cases
(iii)	Consent fee by online mode	(iii)	Consent fee by online mode
(iv)	KMZ / KML file of the site	(iv)	NOC as per Rule 3(3) (ii) of SO 60 for old Stone Crushers/ Hot Mix Plants if not submitted earlier (only once required)
(v)	CTE (F) copy for CTE(R) case	(v)	Notice / Closure Order /Withdrawal issued by JKPCC in past, if any.
(vi)	Forest distance certificate from DFO Territorial	(vi)	Annual consumption of raw material and its certified and valid source.
(vi)	Eco-sensitive Zone certificate from Wildlife Warden of the area	(vii)	Document for legitimate source of water connection from competent authority
		(viii)	SMR from recognized laboratory
		(ix)	Photographs of the PCDs /PCMs adopted with date and duly labelled along with name of the unit with geo tagging.

	(x)	Photographic proof of display board (6' x 4') installed at the entry of the unit, reflecting name and address, capacity of the unit, consent order no. and details of PCDs / PCMs adopted, written in big legible bold letters.
--	-----	---

6. OPERATIONAL GUIDELINES FOR STONE CRUSHERS: -

6.1. All the stone crushers shall take the following pollution control measures: -

- i) All the dust emitting points like Jaw/Roller crusher, screens/classifiers must be properly enclosed/covered with CGI sheet enclosure or of other solid material but not by tarpaulin.
- ii) Conveyor belts should be of proper quality material instead of used tyres covered.
- iii) The conveyer belts provided to carry different grades of materials must be fully covered with a thick sheet of suitable material with adequate water sprinkling provided at different points on conveyer belts.
- iv) The ends of the conveyer belts may be provided with properly designed telescopic chute of adequate length so that the dust generated from the section is contained at the source (*see pictures enclosed as Annexure-1*).
- v) Regular water spray should be carried out at all dust emitting points and transfer points. Water spray should also be done on the boundary as per requirement. The unit should provide water sprinklers on the conveyors carrying raw material from bunker/bin to the crusher. The water should be sprayed in the form of mist with the help of a motor.
- vi) Regular cleaning of approach roads should be carried out and all the approach roads and ramps should be metalled.
- vii) A green belt consisting of three rows of broad-leaved trees (out of which one row of tall trees and two rows of medium sized trees) planted in staggered manner, must be provided along the periphery.
- viii) The discharge of treated / sewage effluents into inland surface water may not be allowed and the respective units should either re-use the treated effluent water for washing purpose etc. or use the same for sprinkling purpose to suppress the dust generated from these sources including emission due to movement of vehicles.
- ix) Annual Health survey of workers should be conducted.
- x) The openings of housing for the movement of mechanical drivers, conveyor belts etc. should be properly sealed with flexible rubber flaps.
- xi) The process waste i.e. fine material should not be dumped along the road side and should be used for filling up of low-lying areas.
- xii) The suspended **Particulate Matter** contribution value at a distance of **3 to 10 meters** from a controlled, isolated as well as from a unit located in cluster should be less than **600 µg/Nm³**.

- xiii) The project proponent shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than **75 db (A)** during day time.
- xiv) All the material should be transported in covered vehicles.
- xv) Dumps of raw and finished products should not be more than 3m height and should have enclosure on three sides of 4m height. Regular wetting of these dumps should be done so that no dust is emitted during blowing of wind.
- xvi) A ten to twelve feet brick or CGI sheets wall as boundary/ wind breaking wall facing the road as well as towards residential area with a well-defined single entry from the road to be provided in the unit.
- xvii) Fine dust accumulated in the crushing areas should be periodically cleaned and the dumps should be covered with tarpaulin to arrest erosion by wind.
- xviii) **For establishment of new Stone Crushing unit and Hot Mix Plant**, in addition to meeting the siting criteria and the prescribed PCDs and PCMs, the project proponent must have a **minimum land availability** as per the land type defined in SO 60 dt. 23.02.2021 for better operational conditions as per the details given below:
 - a) For stone crusher having only one jaw / cone type crusher with capacity upto **25TPH**, and standalone Hot Mix Plants:**04 kanals**
 - b) For stone crusher having two or more jaws/ cone crushers with capacity**25 to 100TPH:06 kanals**
 - c) For stone crusher with capacity upto **25 TPH** with Hot Mix Plant:**06 kanals**
 - d) For stone crusher with capacity**25 to 100 TPH** with Hot Mix Plant:**08 kanals**
 - e) For large stone crusher having two or more jaws/ cone crushers with capacity **more than 100 TPH** with Hot Mix Plant:**12 kanals**
- xix) All stone crushers and HMPs must have a **legal source of raw material**.
- xx) It is advisable to have a full coverage (like industrial shed) preferably for new crushers and all the old stone crushers shall adopt the full coverage of the units within 5 years from the date of issuance of the guidelines.

6.2. Additional Guidelines for existing old and consented stone crushing units: -

The existing stone crushers as on January 2022, which do not meet the guidelines, in addition to the above pollution control measures must augment PCDs and have following State of Art PCDs / PCMs: -

- i) All such existing old stone crushing units consented prior to coming into force of these guidelines must develop three rows of thick green belt all along the periphery of the unit. This green belt must include a row of adequate number of broad-leaved tree species having good canopy.
- ii) All such existing old and consented stone crushing units must construct at least ten to twelve feet high permanent wind breaking brick wall/CGI Sheets barrier all along the periphery of the unit.




- iii) All such existing old and consented stone crushing units must install permanent and mechanical **water sprinkling system** interlocked with the crushing point and other allied machinery of the stone crushers, and in no case the stone crushers shall operate without a functional water sprinkling system. A permanent water storage tank of a minimum **2000 lt.** capacity must be installed
- iv) All such existing old and consented stone crushing units must be operated only during day hours i.e. from **8.00 a.m.** to **6.00 p.m.**, and must ensure the emissions below prescribed limits under all circumstances.
- v) All such existing old and consented stone crushing units shall be accorded **Consent to Operate (Fresh/Renewal)** for a period of **1 year** at a time, subject to adhering to the norms referred and satisfactory control of emissions.
- vi) All such existing old and consented stone crushing units especially those which do not meet at least critical three siting criteria w.r.t. Residential Area, Educational Institution, Hospital, Nursing Home and are **within the jurisdiction of Non-attainment Cities (NAC) Jammu and Srinagar** must also plan **shifting** to the suitable site/s, in the interest of their functioning **within two years of coming in force of these guidelines**, no CTO(R) shall be accorded for any such cases afterwards.
- vii) The referred guidelines / siting criteria for the stone crushers with advisory as referred above shall be applicable to the **integrated Hot Mix plants** as well.

6.3. In addition to aforementioned guidelines, old and established CLUSTERS shall follow the following additional guidelines:

- i) The Stone Crushers and Hot Mix Plants which are already existing in the form of a certified cluster e.g. Lasjan belt, Rakshalina etc. shall be allowed to function subject to the condition that State of Art PCDs and PCMs including dust containment through regular sprinkling, and no fresh/new Stone Crusher and/or Hot Mix Plant shall be allowed to be established in the clusters henceforth.
- ii) A collective biological barrier/green belt (comprising of a minimum of 05 rows of broad-leaved trees/plants) be provided all around the clusters, especially towards the habitation and National Highway, jointly by all the unit holders.
- iii) Only one approach from National Highway/scheduled Road is provided to the cluster.
- iv) All new clusters of stone crushers in future shall get the layout plan approved from Competent Authority before establishment.

6.4. Continuation of restriction for establishment of fresh units: -

The restriction imposed in Lasjan area of Rakshalina – Summerbugh – Golepora vide No. SPCB/T/151/4014-20 dt. 28.08.2010 shall continue and no fresh stone crusher /hot mix plant be allowed to be established /operated till further orders.




7. OPERATIONAL GUIDELINES FOR HOTMIX PLANTS: -

7.1. Pollution Control Equipment / Devices for Hot Mix Plants:

- *For Batch Hot Mix Plants [capacity ranging from 100 to 200 TPH]*
 - i. Dual cyclone followed by bag filters.
 - ii. Stack of 15m height with proper platform and monitoring porthole for checking emissions.
- *For Drum Hot Mix Plant [capacity ranging from 20 to 90 TPH]*
 - i. Multi cyclone followed by venture scrubber.
 - ii. Stack of 15 m height with proper platform and monitoring porthole for checking emissions.

7.2. All Hot Mix Plants shall take the following Pollution Control Measures (PCMs):

- i) All roads/vehicular movement areas at the site of Hot Mix Plant should be *pucca* / stabilized with stone aggregate and regular sprinkling of the water be ensured so that no dust is generated with vehicular movement. Water sprinkling system shall be provided in all possible dust emanating area for suppression.
- ii) Hot Mix Plant should discharge flue gases after the dust control system through a stack with minimum height of **15 m** with necessary platform and port holes for periodic collection of stack emission samples.
- iii) The aggregates loading into hopper bin area shall be closed on three sides with metal sheets and the access side shall have plastic air curtains/multi sheet rubber flaps so as to arrest the emission generated during loading.
- iv) Conveyor belts shall be fully covered (top and sides).
- v) All hot mix plants shall **use diesel/LDO only**, in no case fuels such as solvents industrial wastes, fire wood shall be used.
- vi) A dedicated energy meter to be provided for the motor attached to the dust control system and reading to be recorded on daily basis.
- vii) Stack/AAQ/ANL survey to be periodically (once in a year) conducted and reports should be furnished to JKPCC.
- viii) Maintain good housekeeping practices wherever possible within the unit premises to control fugitive dust emission.
- ix) Wherever possible, day time operation is to be preferred rather than night time operation to take advantage of favourable metrological condition prevailing during day time.
- x) Adequate measures of safety for workers working in Hot Mix plant shall be taken. Personal protective devices such as goggles, mask, helmet and safety should be provided to workers.
- xi) All machineries (pumps and blowers) details to be displayed along with their capacity and power consumption (KW) in addition to the total power consumption in the Hot Mix Plant for inspection purposes.
- xii) All aggregates stored within the premises shall not be stacked beyond the height of **3m** from ground level.



7.3. Emission Standards for Hot Mix Plant:

- Emission standards - **Particulate Matter**- Not more than 150mg/Nm³
- National Ambient Air Quality Standards- CPCP Notification No. B-29016/20/90/PCI-1 dated 18-11-2009 to be followed.
- The Noise Pollution (Regulation and Control) Rules, 2000 as notified by MoEFCC S.O. 123(E) dated 4-02-2000 to be followed.

7.4. Cluster of Stone Crushers / Hot Mix Plants except project specific Stone Crushers / Hot Mix Plants in case of new establishment.

- To avoid clustering and mushrooming growth of stone crushers / hot mix plants in a particular area. Not more than five stone crusher/ hot mix plant shall be allowed to establish in a radius of 1 km.*
- The distance between the two clusters should not be less than 2 kms.*
- Only one single road for transporting material to and fro from cluster shall be allowed to be used, which should not pass through any village preferably.*

Encl: Annexure-1

(K. Ramesh Kumar) IFS
Member Secretary
J&K Pollution Control Committee,
Jammu

No:- JKPCC/S/MS/2023/246-274
Date:- 27-02-2023.

Copy to the:-

- Regional Director, JK Pollution Control Committee, Jammu / Kashmir.
- Director, Industries and Commerce Department, Jammu / Kashmir.
- All Divisional Officers, Pollution Control Committee, Jammu / Kashmir.
- P.S to Principal Secretary to Government, Forest, Ecology and Environment Department, Government of J&K for kind information of the Principal Secretary.
- P.S to Principal Secretary to Govt, Industries and Commerce Department, Government of J&K for kind information of the Principal Secretary.
- P.A to Chairperson for kind information of the Chairperson, J&K PCC.
- I/c Website, Pollution Control Committee, Jammu for uploading the same on the website of JKPCC.



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

Consent Order

Consent No.:- PCC/digital/23064190437 of 2023

Date:- 04/12/2023

Consent To Operate (Renew) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of Sh. Sandeep Kumar

M/s Patel Engineering Ltd.

Village Bufliaz Surankote Poonch

(registered with DIC vide registrationNo:

Nil dt: 20/10/2020)

for a period upto **November 2024** for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for operate of stone crusher having consented quantity as under with capital investment (as per Schedule II) Rs. 17 lakhs. Further any change / enhancement in production capacity, process ,raw materials shall have to be intimated to the Board and unit holder has to apply fresh for the same.

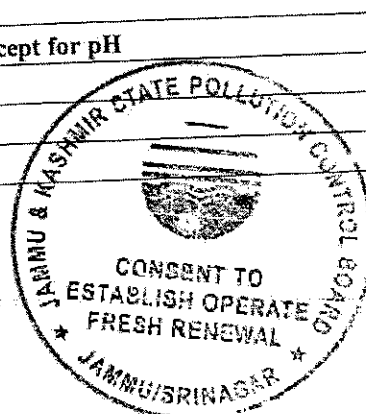
S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	Bajri and Sand	7800	Cubic mtr / Day

3. The emissions or discharge of environmental pollutants from the unit shall not exceed the relevant parameters and the standards for the said industry ,operation or process specified under respective schedules of the Environment (Protection) Rules ,1986 as amended from time to time.
4. The unit holder shall comply with the National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B)).
5. The unit holder shall comply with the Noise Pollution (Regulation and Control) Rules 2000 as amended to maintain noise level standards less than 75 db(A) during day time and 70 db(A) during night time, Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.
6. The unit holder shall comply with the water (Prevention and Control of Pollution) Act 1974 and comply to the following parameters

a. Daily quantity of water consumption the unit shall not exceed from 05 KLD.

b. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providingseptic / soakage pit and its discharge shall conform to the following standards

Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree Celsius)	30



7. The unit holder shall install comprehensive air pollution control system so as to achieve the quality of emissions within the limits prescribed under Environment Protection Act 1986 (EP Act).

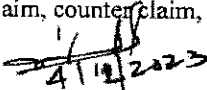
A.	Implementation of following Pollution Control Measures :
a.	Dust containment cum suppression system for the equipment.
b.	Construction of wind breaking wall.
c.	Construction of metalled roads within the premises.
d.	Regular cleaning and wetting of the ground within the premises.
e.	Growing of a green belt (Broad leave trees in three rows) along the periphery.
B.	Quantitative Standards for SPM:
	[The suspended particulate matter to be measured between three meters and ten meters from any processes equipment of a stone crushing unit shall not exceed 600 µgms per cubic meter] from a controlled isolated as well as from a unit located in a cluster should be less than 600 mgs/Nm ³ .
C.	Additional Parameters
a.	All the dust emitting points like jaw / roller crushers, screeners / classifiers shall be properly enclosed / covered.
b.	Conveyor belts shall be interlocked with the crushing operation.
c.	The water spray system shall be interlocked with the crushing operation.
d.	Annual health survey of the workers permanently employed by the unit holder shall be conducted.
e.	Regular water spray shall be carried out at all dust emitting points, boundaries and on road.

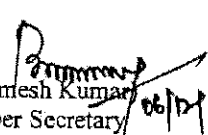
8. The unit shall not discharge any fugitive emissions from the unit beyond the permissible limits.
9. The unit holder shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit shall be sufficient cause to prosecute the violator in conformity with relevant section of Air, Water Acts and Environment Protection Act in force.
10. The consent granted shall be under surveillance monitoring of J & K Pollution Control Committee.
11. The unit holder shall have to get the samples of emissions/effluents analyzed from the laboratory of J&K PCC or laboratories approved by J&K PCC to check the efficacy of Pollution Control Devices (PCDs) installed in the unit.
12. No raw materials shall be extracted or purchased / used brought from river one km upstream and one km from downstream of rail/road bridge, irrigation structures and any other government infrastructure/office.
13. The unit holder shall carry the stone aggregates /sand in covered trucks/Tippers.
14. **Specific Conditions:-**
- a) The unit holder has to develop three rows of thick green belt along the periphery of the unit. This green belt must include a row of adequate number of ever green broad leaved tree species having good canopy.
- b) The unit holder shall have an authorized source of water and shall ensure that untreated waste water is not discharged in to any water Body.
- c) The unit shall be allowed to operate only during day time and unit holder shall submit self monitoring report of emission on six months basis.
- d) This consent is issued subject to condition of installing providing of covers to conveyer belts along with telescopic chutes at the end of conveyer belts to mitigate dust emissions and in case of any receipt of public complaint the stone crusher shall be closed. Being project specific the project proponent shall dismantle plant and machinery after completion of project work.

The industry can apply for Renewal/Expansion of Consent on the Site www.jkpcmmis.nic.in directly

15. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and unit holder shall shift the unit to another suitable site at his own risk and responsibility.
16. The above conditions shall be enforced inter-alia under the provision of the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Environment (Protection) Act 1986.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

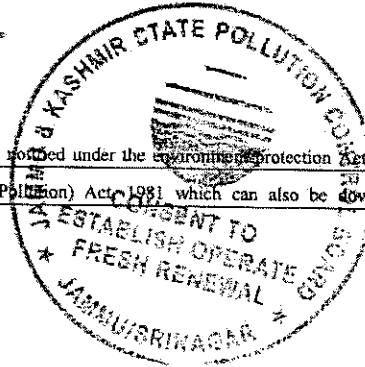

Ashok Kr Gupta
Asstt Env. Engineer


(K. Ramesh Kumar)
Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information.
2. Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
3. General Manager DIC Poonch for information.
4. D.O PCC Poonch for information & ensure compliance of the conditions of the consent.
5. P.A to Chairman J&K PCC for the information of Chairman
6. M/s Patel Engineering Ltd. Village Bafliaz Surankote Poonch for information .
7. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in



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The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

Page 3

TRUE COPY



748 ANNEXURE 9 87
J&K POLLUTION CONTROL COMMITTEE
(www.jkpcb.jk.gov.in)

Consent Order

Consent No.:- PCC/digital/26065958522 of 2026

Date:- 20/01/2026

Consent to Operate (Renew) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of Sandeep Kumar

M/s Patel Engineering Ltd.

Bufliaz Surankote

Poonch

for a period upto **November 2026** for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for operate of stone crusher having consented quantity as under with capital investment (as per Schedule II) Rs. 17 lakhs. Further any change / enhancement in production capacity, process ,raw materials shall have to be intimated to the Board and project proponent has to apply fresh for the same.

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	Bajri and Sand (Stone Crusher)	7800	Cu. Mtr. / day

3. The project proponent shall comply with the National Ambient Air Quality Standards CPCP Notification No. B-29016/20/90/PCI-1 dated 18-11-2009 to be followed.
4. The Noise Pollution (Regulation and Control) Rules 2000 as notified by MoEFCC S.O 123(E) dated 4-2-2000 to be followed. The project proponent shall take adequate measures for control of noise from its own sources with in the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db (A) during day time.
5. A permanent water storage tank of a minimum 2000 Ltrs. capacity must be installed.
6. The project proponent shall take adequate safe guards for the treatment of sewerage water by way of providingseptic / soakage pit and its discharge shall conform to the following standards:

Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree Celsius)	30

7. **All the stone crusher shall adopt the following measures to prevent / suppress fugitive dust emissions from their operation:**
 - a. Water sprinklers must be provided at dust emitting points and on approach roads.
 - b. Crusher must be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

- c. Primary crushers/jaw crushers must be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions
- d. Water sprinkler system with adequately designed nozzle which produces tiny droplets of water must be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
- e. Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
- f. Flexible covers where conveyors pass through the screen house must be installed at entries and exits of conveyors to screen house.
- g. Dust extraction system connected with bag filter to be provided.
- h. Conveyor belts must be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produces tiny droplets of water.
- i. Flexible Telescopic chute from top of discharge point to the ground level must be provided.

8. General Measures :

- i. **Wind breaking wall:** GI/MS/brick wall must be provided along the periphery of crusher. The height of the wall should be 3-ft more than the highest node of the crusher.
- ii. **Roads:** Metaled/concrete roads must be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. **Housekeeping:** To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzles for effective dust control and optimum water consumption. Fine dust accumulated and bag filters in the crushing area must be cleaned at regular intervals and the collected dust must be stored in sacks for further sale or disposal.
- iv. **Plantation:** 2-3 rows of tall trees to be planted around the periphery of crusher.
- v. The openings of housing for the movement of mechanical drivers, conveyor belts, etc. must be sealed properly with flexible rubber flaps.
- vi. **Display Board:** Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from PCC must be displayed on the display board at the entrance.
- vii. **Transportation:** Vehicles carrying all kinds of material to and from the unit must be completely covered.
- viii. **Water sprinkling :**Regular wetting of roads must be done to suppress dust within the premises to control dust emission re-suspension.
- ix. **Water consumption and handling:** Unit must provide a water storage tank with adequate capacity and settling tanks of appropriate size for recycling and reuse of the water in process. For the use of groundwater, the stone crushing unit must obtain permission to extract groundwater from the competent authority in the UT of J&K. The Unit must maintain a logbook of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.
- x. The project proponent shall have an authorized source of water and shall ensure that untreated waste water is not discharged in to any water Body. The project proponent shall ensure to comply the directions of Hon'ble NGT directions in OA No. 438/2018 with regard to permission from Central Ground Authority /Jal Shakti Department for extraction of water.

- xi. The unit shall be allowed to operate only during day time i.e. from 8am to 6 pm and submit monitoring report of emission with in consented period from Air Lab PCC /any NABL accredited Lab.
9. The Project shall adhere to the Environmental Guidelines for stone crushing units issued by JKPCB vide No.70 of 2025 dated 09/05/2025 in respect of pollution control devices and general measures .The Project shall comply to the standards terms and conditions stipulated under Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981.

Being the project-specific unit, relaxation in the siting criteria may be granted subject to adoption of the following pollution control measures:

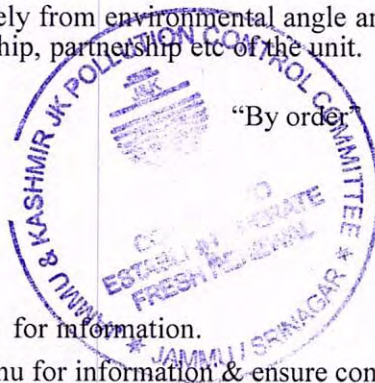
- Adoption of noise control measures, including acoustic enclosures, to maintain prescribed ambient noise levels in the locality.
- Mandatory black topping/concrete paving of internal and connecting roads to minimize dust dispersion from vehicle movement.
- Installation of permanent water sprinkler system covering entire premises of the plant.
- Increasing the height of windbreak walls by an additional 2 meters above the prescribed standard.
- Quarterly monitoring of ambient air quality and process emissions for ensuring compliance.

10. The Project Proponent shall dismantle the plant and machinery soon after completion of project work.

11. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and project proponent shall shift the unit to another suitable site at his own risk and responsibility.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.


Angraze Singh
Asstt Env. Engineer




(Dr. R. Gopinath)
Member Secretary

Copy to the :

- Regional Director PCC Jammu for information.
- Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
- D.O PCC Poonch for information & ensure compliance of the conditions of the consent.
- P.A to Chairman J&K PCC for the information of Chairman.
- M/s Patel Engineering Ltd. Bafliaz Surankote Poonch for information .
- Office file

The project proponent shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

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GOVERNMENT OF UNION TERRITORY OF JAMMU AND KASHMIR

OFFICE OF THE DEPUTY COMMISSIONER POONCH

Subject: Issuance of Land title Certificate under SO 60.

Ref. No: Tehsildar Surankote's Office letter No: OQ/SKT/482 dated 12-07-2023.

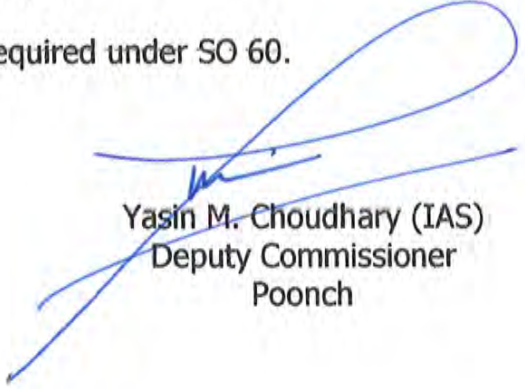
No: DCP/SQ/2023/558

Dated: 18/07/2023

TITLE CERTIFICATE

It is certified that land bearing Khasra No. 507 situated at village Buffleaz is a State Land under the Occupation of State (Sarkar Makbooza Sarkar) with kind as Gair Mumkin Darya (River). A Stone Crusher has already been installed by Patel Engineering Ltd. On behalf of JKPDC (J&K Power Development Corporation) on said Khasra No. for execution of Parnai Hydro Electric Project.

Hence the land title certificate is issued as required under SO 60.


Yasin M. Choudhary (IAS)
Deputy Commissioner
Poonch

Government of Jammu and Kashmir
OFFICE OF THE TEHSILDAR SURANKOTE

Tel No 01965-295566

E-mail: Tehsildarsurankote2020@gmail.com

The District Magistrate,
Poonch

No:- OQ/SKT/482

Dated:- 12-07-2023

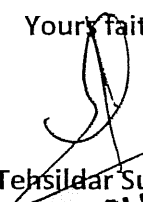
Subject:- Parnai H.E Project (3x12.5 MW) < J&K, regarding no objection Certificate for Title Verification of Land under S.O 60 for renewal of 70 TPH Aggregate Processing Unit (Crusher Plant).

Sir,

Kindly refer your office letter No. DCP/SQ/2023/454-55 dated 19-06-2023 regarding the subject cited above. In this connection it is submitted that report of the field staff (Copy Enclosed) was sought which reveals that the Crusher has already been installed and running on Khasra No. 507 Ghair Mumkin Darya situated at village Buffliaz. Land is Sarkar Makbuza Sarkar. The Said area is out of Municipality limits of Surankote. There is no habitation, Government/ Non-Government and religious Institution around the said area up to 200 meters.

Hence report is submitted for kind perusal at your end please.

Yours faithfully,


Tehsildar Surankote
TEHSILDAR SURANKOTE
(OQ Section)

جناب عالی

نیز شہادت کیلئے کہ درمجم بنابوہ برصغیر آئندہ بہتر بنا۔ ڈپٹی کمشنر صاحب پورکم زیر پری 15/05/22
 صورت 19-08-2023 ثبت 2 Buffal 134 No sat of village
 کے بارے میں عیناً قید کیے بعد ملازمہ دیکھا گیا یا یا یا سے آرائشی ہفتہ 0.4
 واقعہ موضع بقیہ از مکملی کار / مقبوضہ کار از رسم عرفین دیا در دیکھا گیا یا یا ہے
 بعد ملازمہ موٹہ یا یا یا یا سے آرائشی ہفتہ 0.4 مکملی کار / مقبوضہ کار از رسم عرفین دیا
 Parnai - Hydro electric project کا Stone-crusher لقب شدہ یا یا یا یا ہے فیکہ مارک
 سے مسلح جلا آیا ہے۔ مکملی کار کا Stone-crusher کے 200 میٹر کے گرد و نواح میں
 مکملی کار / مذہبی ادارہ / Health Institutes دہانہ بہت آرائشی تقریباً 50 میٹر کے گرد و نواح
 لیا رپورٹ کیا اسحوال قوت 3 فوڈ ڈسٹرکٹ / مینری / سیمہ کچہ مدرسہ کے بڑے صاحب کاروں کے دست پر ہے
 مقررہ کردہ

THAN-U-L-REHMAN KHAN
 Peshawar District
 Dated 12/07/23

NT Buffal
 Reporter
 8/7/23

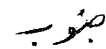
از رسم صاحب کفیلہ بلتیاں عہدہ خاں کھنہ بلتیاں کو

12-07-2023

NTS/60 زیر پری

صاحب
 حافظہ خیرہ عمران الہی میں کرم پر محلی آئندہ بہتر بنا
 محکمہ محلی میں لائی گئی اور یا یا یا یا عہدہ 0.4 سے آرائشی
 میں Parnai Project کا Stone-crusher لقب شدہ یا یا یا یا ہے
 مقررہ کردہ بلتیاں عہدہ خاں کھنہ بلتیاں کو
 NT Buffal

2nd Start - CRUSHER



(نوٹ) ہمہ مذاً مطابقت کس دوست سے ہے یا نہیں

755

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نمبر کھوت

۱۰۷۱

نمبر کھاتہ

۶-۱۰۷۱

نام طرف یا پتی معہ نمبر وار

نام مالک معہ احوال

کارندہ

نام کا شجرہ معہ احوال

محبوبہ کریمہ

وسایل آبپاشی نام نہر
نالہ وغیرہ درج

تفصیل کھیت

نام کھیت

نمبر خسرہ

رقبہ

قسم

۵۰۷

لگان جو مزارعہ کرتا ہے معہ
تفصیل شرح تعداد

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حصہ یا پیمانہ وحشیت
طریقہ پاچھ

مالیہ بشرح مال وصول

سرچارج

انتقالات

نمبر
قسم

کیفیت

ریشہ نقسندہ اعلیٰ افسر

KHALID ALI KHAN
Patwari
Dated

1	2	3	4	5	6
نمبر	نام مالک	نام کاشتکار	رقبہ	قسم زمین	رسم ۲۰۲۲
سہ	معہ احوال	معہ احوال	کنال	مرلہ	انتقالات حقیقت
۵۰۷	سکار	مقبوہ سکار	۹۲	۸	۹۲ روپے
					کاشت و لگان

رکوش مندرجہ مطالبہ اسدورے

KHALIL-U-REHMAN KHAN
Potwari Malak
Dated

Hon'ble Sir,

This application before your good self that as per your order the holiday in the office of Dy. Commissioner of Poonch, bearing No. SO/454-55 dated 19.06.2023 in relation to the land bearing Khasra No.507 of Village Bulffliaz. It is requested that after the perusal of the record it is found that this land Khasara No. O.C. situated at Mauza Bulffliaz is the property of government/ in the possession of Government in the kind of Gairmumkin river is registered.

After going on the spot, it is found that the land bearing Khasra No. OL is the property of government/ in the possession of Government in the kind of Gairmumkin river Parnail Hydro Project has been found fixed of Stone Crusher. The same is continued for the last 7 years. The stone crusher of the above said office, there is no any family or religious

department,. Health Institution is found around 200 meter and the population is residing around 250 meter far from. So this report including copies, Khasra Girdawari, /Jamabandi/Shijra is prepared and sent for the purpose of suitable action.

N.T. Buffliaz /report 8.7.23

Khalilul Rahman Khan, Patwari Halqa Buffliaz,

From Nayab Tehsildar

Before the Tehsildar Surankot

Bearing No. NTS/60, dated 12.07.2023

Hon'ble Sir,

In the matter of above subject an investigation has been done. And it was found that in the Khasara No. O.C. in the kind of Parnail Hydro Project has been found fixed of Stone Crusher. So the report is annexed for your kind perusal.

N.T. Buffliaz /report 8.7.23

Khalilul Rahman Khan, Patwari Halqa Buffliaz,

Copy of site plan of Shijra Kishwar for Mauza Buffliaz
Tehsil Pandu, Surankot Distt. Poonch for the year
1941-46.

Boundary of stone crusher established

North

East

West

South

Note: the copy of site plan which has been shown is
correct.

Copy of Jamabandi 4 years Kharif/Rabi Mauza Buffliaz number Hadbast No.67 Tehsil Surankot,
Distt. Poonch

1.	2.	3.	4.	5.	6.	7.	8.	9	10.	11.	12	13	14	15	16	17
Khewat No.	Khata No.	Name of patti with number	Name of owner	Name of farmer	Source of irrigation	Name of filed	Khasra No	Area	Kind	Rent which is paid by farmer and details	Part of jakkiyat and tari ka bach	Amount with details	Surcharge	Number	Kind	Remarks
391	1089	Khewat No.1	Govt.	Govt. Possession			507			Gair mumkin river						

The copy is correct with original.

Copy of Khasra Girdawari for Mauza Buffliaz Tehsil

Surankot, Distt. Poonch.

1.	2.	3.	4.		5.	6.	Transfer of hakkiat
			Area			Crops	
Khasra No.	Name of owner with details	Name of owner with details	Kinal	Marla	Kinds of land		
507	Govt.	Govt. possession	92	8	Gair mumkin Dariya		Rent & cultivation

The copy is equivalent to the original.

N.T. Buffliaz /report 8.7.23

Khalilul Rahman Khan, Patwari Halqa Buffliaz,



GOVERNMENT OF UNION TERRITORY OF JAMMU & KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER POONCH

Tel. No: 01965-270333 Fax No: 01965-212353 e-mail: dcpoonch@gmail.com

Tehsildar,
Surankote.

No. DCP/50/2023/454-5

Date: 17-06-2023

Subject: Parnai H.E Project (3 x 12.5 MW), J&K, regarding No Objection Certificate for Title verification of Land under S.O 60 for renewal of 70 TPH Aggregate Processing Unit (Crusher Plant).

Sir

Apropos to the subject cited above find enclosed herewith the copy of letter received from Project Manager Parnai Hydro-Electric Project vide No. 1333334/PHEH/Draba/2512 dated 01-06-2023 regarding the subject cited above.

In this regard, you are directed to verify the title of the land bearing Khetry No. 307 of Village Bufliaz and furnish detailed report regarding the title and usage of the land to this office within 2 days positively.

Yours faithfully

Zaheer Ahmed Kauri (J&K)
Assistant Commissioner (Rev)
Poonch

Copy to:

1. PS to Deputy Commissioner, Poonch for information of worthy Deputy Commissioner.

Received on 20/6/23
Bogor

//True Typed Copy//

GOVERNMENT OF UNION TERRITORY OF JAMMU & KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER POONCH

Tel. No.:01965-270333 Fax No. 01965-222363 e-mail: dcpoonch@gmail.com

Tehsildar
Surancote

No.DCP/SQ/2023/454-55

Date: 19.06.2023

Subject: Parnai H.E. Project (3x12.5 MW), J&K, regarding No Objection Certificate for Title verification of Land under S.O. 60 for renewal of 70 TPH Aggregate Processing Unit (Crusher Plant).

Sir

Apropos to the subject cited above find enclosed herewith the copy of the letter received from Project Manager Parnai Hydro Electric Project vide No. 333&334/PHEH/Draba/2512 dated 01.06.2023 regarding the subject cited above.

In this regard, you are directed to verify the title of the land bearing Khasra No. 507 of Village Bufliaz and furnish detailed report regarding the title and usage of the land to this office within 2 days positively.

Yours faithfully

Sd/-

Zaheer Ahmed Kaifi (*illegible*)

Assistant Commissioner (Rev.)

Poonch

Copy to:

1. PS to Deputy Commissioner, Poonch for information of worthy Deputy Commissioner.

Received on 20/6/23

Sd/-

TRUE COPY

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 653-2024/1661-62

Date:- 08-01-2025

Sub:- Compliance Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal directions dated 18.09.2024 passed in OA No. 653 of 2024 titled Yasser Farooq Khan Versus UT of J& K & Ors.

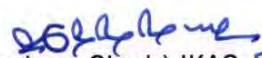
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 18.09.2024 passed in OA No. 653 of 2024 titled Yasser Farooq Khan Versus UT of J& K & Ors**, the Compliance Report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the Compliance Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Your faithfully,

Encl:- As Above


(Ghansham Singh) JKAS 8.1.25
Member Secretary
J&K PCC

Copy to the:-

- 1) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

UNION TERRITORY OF JAMMU & KASHMIR
POLLUTION CONTROL COMMITTEE
Air Laboratory Regional office Jammu
 ISO 9001:2018 Certified
 PARIVESH BHAWAN GLADNI, TRANSPORT NAGAR (NARWAL)
JAMMU

AIR ANALYSIS REPORT:

Dated on: - 01-07-2024

Report No: - 18 of 2024

Sub: - Monitoring / analysis report of Stone Crushers of District Poonch (w.e.f 12/12/2024 to 17/12/2024).

Ref: - JKPC/NGT/2024/1394-1399; Dated: 21-11-2024.

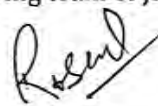
S.No	Name of the Units	Locations	Geo- coordinates	Results evaluated for particulate matter	Remarks
1.	M/s Himalyan Stone Crusher, Pandhali Nallah (Mohra Bachai) Surankote	1. Inside the premises of the Stone Crusher	Lat: 33.684596 Long: 74.270714	328 $\mu\text{g}/\text{m}^3$ SPM	Results within the permissible limit
		2. Around the Crusher (on the roof top Mohd Shabir Shah)	Lat: 33.683482 Long: 74.271977	79 $\mu\text{g}/\text{m}^3$ PM ₁₀	Results within the permissible limit
2.	M/s Masood Ahmad Stone Crusher village Kalai, Tehsil Haveli.	1. Inside the premises of the Stone Crusher	Lat: 33.738412 Lat: 74.182107	323 $\mu\text{g}/\text{m}^3$ SPM	Results within the permissible limit
		2. Around the Crusher (on the roof top of Pervaiz Iqbal)	Lat: 33.741303 Long: 74.178984	69 $\mu\text{g}/\text{m}^3$ PM ₁₀	Results within the permissible limit.
3.	M/s Mehnaz Stone Crusher village Kalai, Tehsil Haveli.	1. Inside the premises of the Stone Crusher	Lat: 33.738306 Long: 74.181865	422 $\mu\text{g}/\text{m}^3$ SPM	Results within the permissible limit.
		2. Around the Crusher (on the roof top of Pervaiz Iqbal)	Lat: 33.741303 Long: 74.178984	69 $\mu\text{g}/\text{m}^3$ PM ₁₀ - as mentioned at S.No 2 due to same latitude and longitude.	(Both the crushers namely M/s Masood Ahmad Stone Crusher and M/s Mehnaz Stone Crusher are adjacent to each other)
4.	M/s Ghai Stone Crusher village Gundi Drungli Nallah (Kanakote), Poonch	1. Inside the premises of the Stone Crusher	Lat: 33.762770 Long: 74.129007	444 $\mu\text{g}/\text{m}^3$ SPM	Results within the permissible limit
		2. Around the Crusher (no residential house/area was found near the crusher)			Monitoring around the crusher was not conducted due to non-availability of any house/power supply in the surrounding area.
5.	M/s Chesti Enterprises Stone Crusher village Gundi Drungli Nallah (Kanakote), Poonch	Non-operational			Monitoring was not conducted and also found without Pollution control devices.
6.	M/s 79 RCC GREF Stone Crusher village Gundi Drungli Nallah (Kanakote), Poonch	Non-operational			Monitoring was not conducted due to some technical fault in the chamber of the crusher.

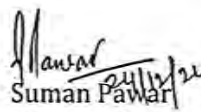
	M/s Ghulam Nabi Mir Stone Crusher village Mangnar Tehsil Havell	1. Inside the premises of the Stone Crusher. 2. Around the Crusher (single house situated at an elevation of 150 mtrs from the crusher site).	Lat: 33.751238 Long: 74.065899	320 $\mu\text{g}/\text{m}^3$ SPM	Results within the permissible limit Monitoring was not conducted due to non-availability of power supply in the near by house of the crusher.
8.	M/s Bharat Stone Crusher village Dara Dullian, Havell	1. Inside the premises of the Stone Crusher. 2. Around the Crusher (no residential colony was found upto 300 mtrs.)	Lat: 33.750897 Long: 74.048510	413 $\mu\text{g}/\text{m}^3$ SPM	Results within the permissible limit No Residential area was found upto a distance of 300 mtrs as the area around the crusher was mostly Banjar Kadim land which was not feasible for monitoring.
9.	M/s MY Stone Crusher village Dingla/Janyar, Bandi Chechlyan Poonch	1. Inside the premises of the Stone Crusher 2. Around the Crusher (On the roof top of Mohd Kabir)	Lat: 33.757172 Long: 74.153195 Lat: 33.757988 Long: 74.153450	520 $\mu\text{g}/\text{m}^3$ SPM 96 $\mu\text{g}/\text{m}^3$ PM ₁₀	Results within the permissible limit Results within the permissible limit
10.	M/s Patel Engineering Limited village Buflaz, Surankote	1. Inside the premises of the Stone Crusher 2. Around the Crusher (near the school)	Lat: 33.612661 Long: 74.353712 Lat: 33.611772 Long: 74.355175	219 $\mu\text{g}/\text{m}^3$ SPM 77 $\mu\text{g}/\text{m}^3$ PM ₁₀	Results within the permissible limit Results within the permissible limit

Note:

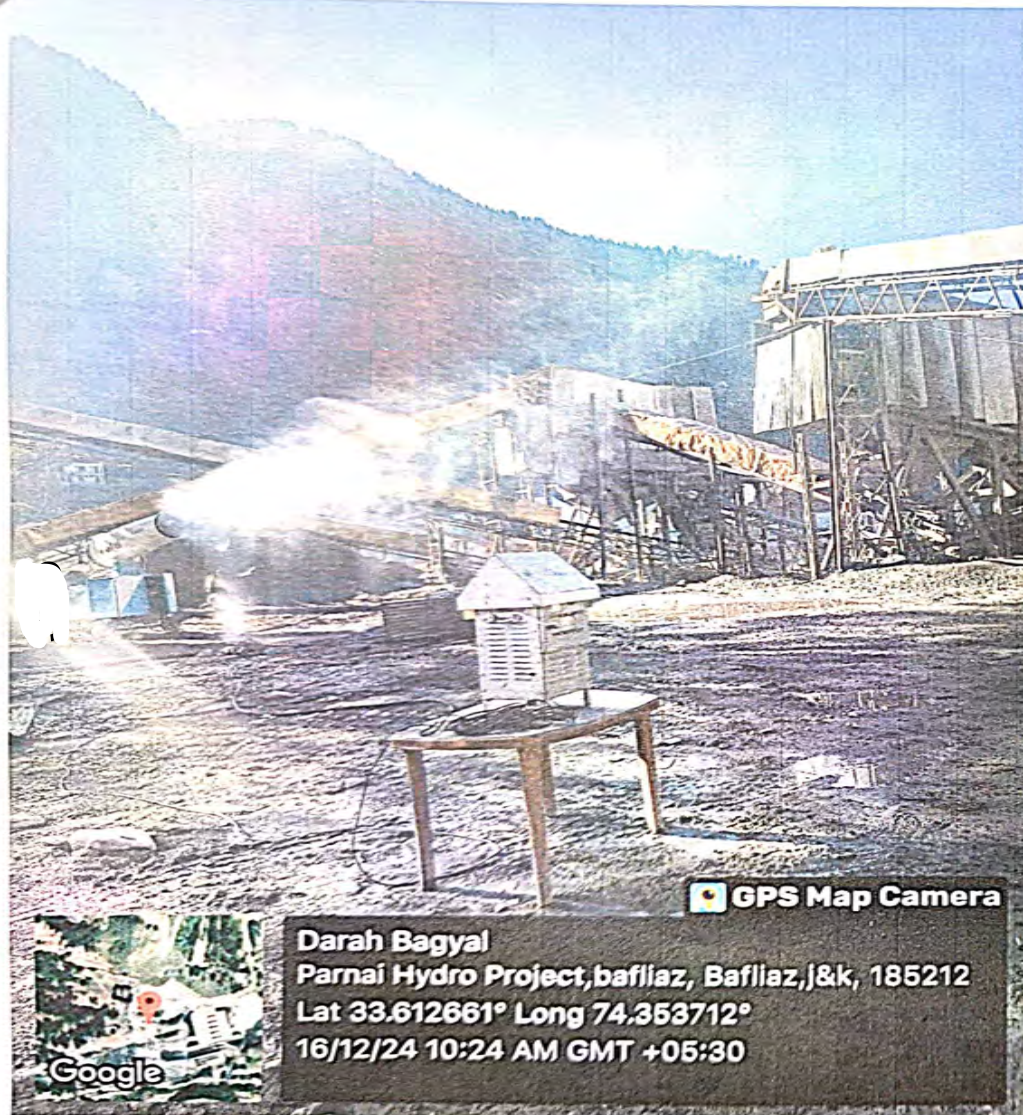
- ↓ Standard permissible limit of Suspended Particulate Matter for Stone Crushers = 600 $\mu\text{g}/\text{m}^3$
- ↓ Standard permissible limit for 24 hourly Ambient Air Quality (PM₁₀) = 100 $\mu\text{g}/\text{m}^3$
- ↓ All Hot mix plants remained closed at the time of scheduled monitoring
- ↓ Photographs of the locations enclosed.

Monitoring team: - 1. Air & Noise monitoring team of JKPCC Jammu was accompanied by Divisional Officer JKPCC Poonch.

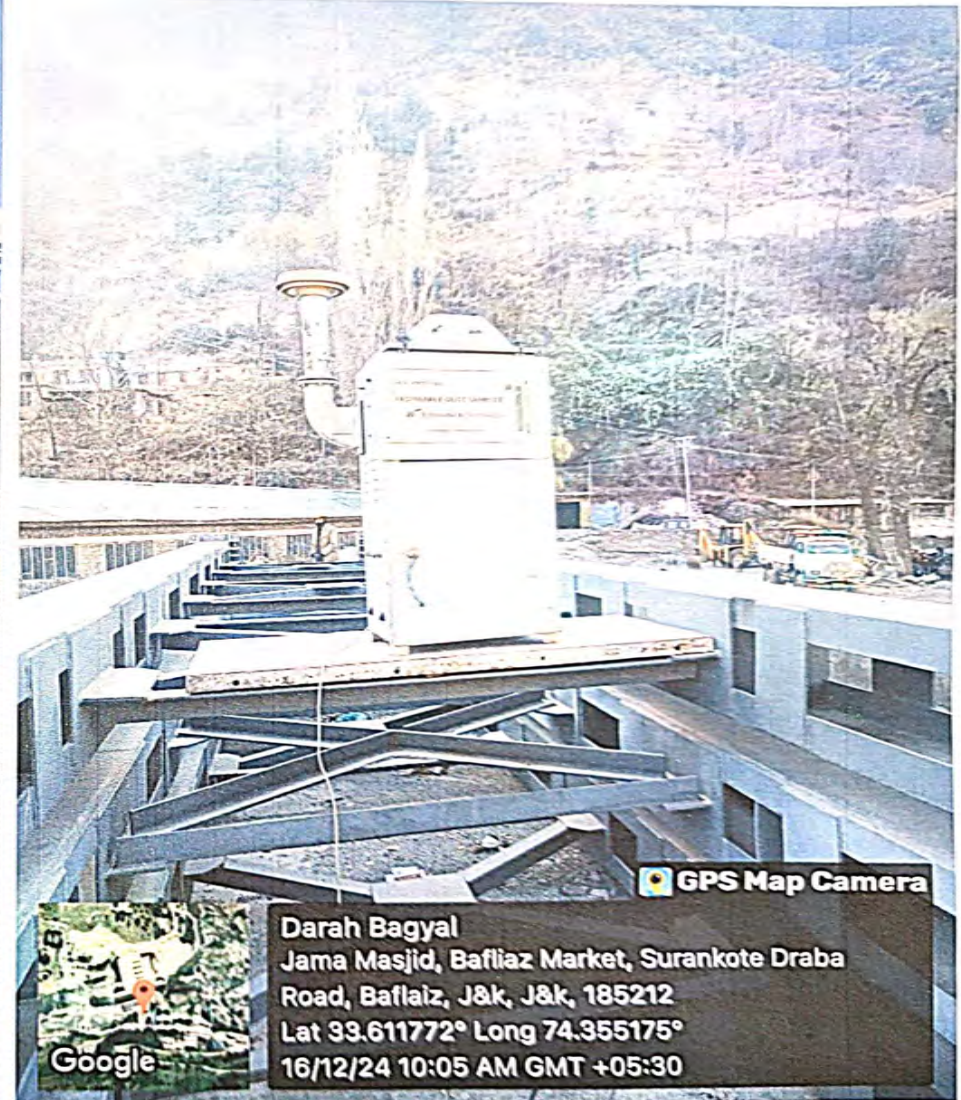

Lab Assistant


Suman Pawar
I/c Air Lab,
JKPCC, Jammu.

Location 1: Inside the premises of the Stone Crusher



Location 2: Around the Crusher



M/s Patel Engineering Limited village Bafilaz, Surankote, Poonch

Patel

Patel

TRUE COPY



Union Territory of Jammu & Kashmir
J&K Pollution Control Committee
 PARIVESH BHAWAN, Forest Complex, GLADNI, TRANSPORT NAGAR (NARWAL) JAMMU.

Subject: -Noise Level monitoring report of Stone Crushers at District Poonch w.e.f 12/12/2024 to 17/12/2024

Ref: - JKPCC/NGT/2024/1394-1399 Dated: 21-11-2024

S.no	Name of the unit	Location	Geocoordinates	Noise Monitoring Results	Standard Permissible limits in dB(A) for (Day Time)	
01	M/S Himalayan Stone Crusher, Pandhali nalha, at Mohra Bachai, Surankote, District- Poonch	Near the boundary/entrance when crusher was operational.	Lat: 33.683077* Long: 74.270823*	66.8	75dB(A) (Industrial area)	
		Near the house of Mohammad Shabir Shah.	Lat: 33.683482* Long: 74.271977*	51.2		
02	M/S Masood Ahmed Stone Crusher, Village Kalai Tehsil Haveli, District Poonch	Near the boundary/entrance when crusher was operational.	Lat: 33.737800* Long: 74.181050*	67.7		
		Near the house of parvez Iqbal.	Lat: 33.741303* Long: 74.178984*	46.3		
03	M/S Mehnaz Stone Crusher, Village Kalai, Tehsil Haveli, District Poonch	Near the boundary/entrance when crusher was operational.	Lat: 33.737767* Long: 74.181900*	65.3		
04	M/S Chesti Enterprises Stone Crusher, Village Gundi, Drungli Nallah, Kankote, District Poonch.	Non-Operational				
05	M/S MY Stone Crusher, Village Dingla/Janyar, Bandi Chechiyan, District, Poonch.	Near the boundary/entrance when crusher was operational.	Lat: 33.757397* Long: 74.153225*	66.8		55dB(A) (Residential area)
		Near the house of Mohammad Kabir.	Lat: 33.757988* Long: 74.15345*	53.3		
06	M/S Gulam Nabi Mir Stone Crusher, Village Mangnar, Tehsil Haveli, District Poonch.	Near the boundary/entrance when crusher was operational.	Lat: 33.751000 Long : 74.066077	66.0		
		Near the house of Mohinder Kumar.	Lat: 33.750278 Long: 74.067131	48.5		
07	M/S Ghai stone Crusher, Village Gundi, Drungli Nallah, Kankote, District Poonch	Near the boundary/entrance when crusher was operational (No locality was found near the crusher approx. 500 mts).	Lat:33.763164* Long: 74.128927*	66.9		

		the crusher approx. 500 mts).			75dB (A) (Industrial area) 55dB (A) (Residential area)
08	M/S Bharat Stone crusher, Village Dara Dulian, Haveli, District Poonch.	Near the boundary/entrance when crusher was operational (No locality was found near the crusher approx. 500 mts).	Lat: 33.750845* Long: 74.04865*	64.7	
09	M/S 79 RCC GREF stone Crusher Village Durngli Nallah, District Poonch	Non-Operational			
10	M/S Patel Engineering Limited, Village Bufliaz Surankote, District Poonch	Near the boundary/entrance when crusher was operational.	Lat: 33.612492* Long 74.354108*	63.9	
		Around the crusher near the bridge.	Lat: 33.611725* Long: 74.355299*	51.9	

Note: - I. Monitoring was conducted in presence of committee members & Divisional Officer JKPCC Poonch.

II. Results found within the permissible limits as per the standard prescribed for Industrial and Residential area for Noise.

III. The crushers at serial no. 02 & 03 are adjacent to each other and are situated nearby same locality, across the river.


24/12/24
I/C Noise Monitoring
JKPCC Jammu

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkpcb@gmail.com
membersecretaryjkpcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

103

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPC/NGT/OA 653-2024/ 149-150

Date:- 22-04-2025

**Sub:- Compliance Report of Jammu and Kashmir Pollution Control Committee
in compliance to Hon'ble National Green Tribunal directions dated 09-01-
2025 passed in OA No. 653 of 2024 titled Yasser Farooq Khan Versus
CPCB & Ors.**

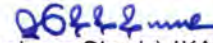
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench,
New Delhi order **dated 09-01-2025 passed in OA No. 653 of 2024 titled Yasser
Farooq Khan Versus CPCB & Ors**, the Report of the J&K Pollution Control Committee is
submitted herewith.

It is therefore, requested that the Report may kindly be taken on record and placed
before the Hon'ble NGT for consideration.

Your faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 22.4.25
J&K PCC

Copy to the:-

- 1) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir,
New Delhi for information and necessary action.

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. 653 of 2024

IN THE MATTER OF: **Yasser Farooq Khan Applicant Versus
CPCB & Ors.**

Compliance Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal order dated 09-01-2025 passed in OA No. 653 of 2024 titled Yasser Farooq Khan Vs CPCB & Ors.

Background:

That the Hon'ble National Green Tribunal in the **OA No. 653 / 2024** vide its **order dated 09-01-2025** issued following directions:

- 1. Action taken report has been filed by J&K PCC seeking some more time for completing the exercise.*
- 2. Learned Member Secretary, J&K PCC has submitted that the exercise will be completed within two weeks.*
- 3. Report of the Joint Committee be filed within one month and replies/responses by the Respondents be filed at least three days before the next date of hearing.*

Report:

In compliance to the aforesaid directions of the Hon'ble National Green Tribunal dated **09-01-2025** in **OA No. 653 of 2024**, the J&K Pollution Control Committee constituted 3 members joint committee comprising of the following officers (copy enclosed as **Annexure -1**):

- 1. Sh. H. S Geloch, AEE.**
- 2. Sh. Sanjay Rathore, JEE.**
- 3. Sh. Arshad Nazir Malik, JEE.**

25 June

The committee was directed to visit the stone crusher units/Hot and Wet Mix Plants of District Poonch figuring in the OA No. 653/2024 and submit afresh report on the following points:

1. To check the impact of Noise and dust pollution in and around premises of stone crushers/Hot Mix plants by monitoring of Ambient Air Quality and Ambient Noise level
2. To ascertain the source of raw material used by these units in each case during the last one year.
3. To verify the current status of PCDs and PCMs installed in these units after conduct of earlier inspection by the committee.

The Joint Committee constituted by the J&K PCC has submitted a detailed status of 12 stone crushers/Hot and Wet Mix Plants of District Poonch figuring in the aforesaid OA alongwith photographs of the inspected units.(copy enclosed as **Annexure-2**).

The highlights of the report submitted by the joint committee are briefly summarized as under:

1. Out of 12 stone crushers/Hot and Wet Mix Plants inspected by the joint committee, 4 units were found non-operational during the site inspection by the joint committee.
2. 8 stone crushers/Hot and Wet Mix Plants which are in operation were found fulfilling the norms and parameters under Ambient Air Quality Monitoring and Ambient Noise level Monitoring.
3. Requisite Pollution Control Devices and Pollution Control Measures, viz., **Jacketing/Covering, Water Sprinkling System, CGI sheets wind breaking walls of about 15 feet, Conveyor belts covered, Telescopic Chutes and grown up plants**, were found to be installed/adopted by the 8 stone crushers/Hot and Wet Mix Plants units which are operational.



As per the report of the joint committee, the source of raw material to the unit holders, is River Bed Material (RBM) purchased from the operational mining blocks except for GREF, which uses the stones extracted/collected from the on-going civil works in adjoining area.

However, in order to ascertain the legitimacy of source of the raw material consumed by these stone crushers/Hot and Wet Mix Plants, Director, Geology and Mining Department, J&K asked to furnish unit wise complete details viz. the source of the raw material, name of the mining blocks, quantum of raw material consumed by these unit during the last 1 year i.e. from 01-01-2024 to 31-12-2024, vide this office letter No. JKPC/NGT/OA653/25/2273 dated 18-03-2025 followed by reminder dated 19-04-2025 (copy enclosed as **Annexure – 3**). However, the details are awaited from the Director, Geology and Mining Department, J&K. Once the details are received from the Directorate of Geology and Mining Department, J&K, further necessary action as may be warranted will be taken accordingly.

The Consent status of these Stone Crusher units/Hot and Wet Mix Plants is tabulated as under:

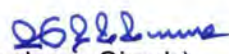
S.No.	Name of the unit	Consent Validity upto
1.	M/s Himalaya Stone Crusher, Pandhali Nallah at Mohra Bachai, Surankote, District Poonch	February 2027
2.	M/s Masood Ahmad Stone Crusher village Kalai, Tehsil Haveli, District Poonch	August 2027
3.	M/s Masood Ahmed Hot Mix Plant Village Kalai, Tehsil Haveli District Poonch.	December 2027

25/04/25

4.	M/s Chesti Enterprises Stone cursher, Village Gundi, Drungli Nallah, Kankote, District Poonch	June 2026
5.	M/s Chesti Enterprises Hot Mix Plant Village Gundi, Kankote Drungli Nallah, District Poonch	The unit was not in operation.
6.	M/s MY Stone Crusher Village Dingla/Janyar, Bandi Chechiyan, District Poonch	March 2026
7.	M/s Patel Engineering Limited village Bufliaz, Surankote, District Poonch	November 2025
8.	M/s Mehnaz Stone Crusher, Village Kalai, Tehsil Haveli, District Poonch	April 2025
9.	M/s Ghulam Nabi Mir Stone crusher and Hot Mix Plant Village Mangnar, Tehsil Haveli District Poonch	June 2026
10.	M/s Ghai Stone crusher and Hot Mix Plants Village Gundi, Drungli Nallah, Kanakote, District Poonch	January 2026
11.	M/s Bharat Stone Crusher Village Dara Dulian, Haveli, District Poonch	May 2027
12.	M/s 79 RCC GREF stone crusher village Drungli Nallah, District Poonch	October 2025

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


 (Ghansham Singh)
 Member Secretary
 J&K PCC



J&K Pollution Control Committee
Divisional Office Samba South

Annex-2
108

Email: dopcbasambasouth@gmail.com

The Member Secretary

J&K Pollution Control Committee

Jammu

No: PCC/DO/Samba-S/2025/321-22

Dated: 08-01-2025

Subject:- Monitoring of Ambient Air Quality and Ambient Noise Level of Stone Crushers and Hot Mix Plants in District Poonch in OA no. 653/2024 titled Yasser Farooq Khan Vs UT of J&K and Ors before the Hon'ble NGT.

Ref: JKPCC/NGT/2024/1394-1399 dated 21.11.2024.

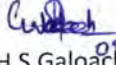
Sir,

In compliance to the above referred letter, the inspection report of stone crushers/HMPs of District Poonch is hereby enclosed for further necessary action please.

Hence submitted please.

Yours Faithfully

Enclosures: (29) pages.


H.S. Galoach 08/01/2025
D.O Samba South.

Copy To

The Regional Director, JK PCC Jammu for information please.

SC(A)(AW)

On the Relevant
file.

M

18.1.25

TRUE COPY

As per the Terms of reference vide Order No. JK PCC/NGT/2024/1394-1399 Dated: 21-11-2024, the committee was directed to conduct site inspection and submit report on the following points :-

1. To check the impact of noise and dust pollution around premises of stone crushers/hot mix plants by monitoring of ambient air quality and ambient noise level.
2. To ascertain the source of raw material used by these units in each case during last one year.
3. To verify the current status of PCDs and PCMs installed in these units after conduct of earlier inspection by the Committee

Accordingly, Ambient Air Quality and Ambient Noise level monitoring of the operational stone crushers was conducted by the Air Monitoring lab of JKPCC, the observations of the AAQ and Ambient noise monitoring are as under:

i, The observed results/parameters after conducting Noise monitoring for operational stone crushers were found within permissible limits as per standards prescribed for industrial and residential area for Noise. The hot mix plants were not in operation due to off season.

ii, The observed results/parameters for AAQ monitoring of stone crushers were found within the permissible limits. No hot mix plant was in operation due to off season.

The detailed AAQ and Ambient Noise level monitoring report alongwith photographs is enclosed separately as **Annexure-I**.

The current status of PCDs and PCMs found during the inspection is reported as under:

S.No	Name and Address of the Stone Crusher/HMP	Current Status of PCDs and PCMS	Remarks
1	M/s Himalaya Stone Crusher, Pandhali Nalha, at Mohra Bachai, Surankote. District- Poonch. Geo Coordinates of the site: [33. 61281, 74.35366]	- Jacketing/ Covering has been installed, - Water sprinkling system installed - CGI sheets Wind Breaking wall of about 15 feet ht. erected - Conveyor belts covered. - Telescopic Chutes installed. - Grown up plants about 100 no. and 50 no. new exists.	The unit was in operation. The AAQ monitoring and Ambient Noise level monitoring was conducted by Air Lab of Regional Office, Jammu. The results evaluated for particulate matter and Noise Monitoring reported within the permissible limits.
2	M/s Masood Ahmed Stone	Jacketing/ Covering has	The unit was in

Ad. S. Gupta

	Crusher. Village Kalai, Tehsil Haveli, District, Poonch. Geo Coordinates of the site:- [33.73846, 74.18248]	been installed. • Water sprinkling system installed. • CGI/PVC sheets Wind Breaking wall of about 15 feet ht. erected . • Conveyor belts covered. • Telescopic Chutes installed. • About 300 no. old and new plants exists.	operation. The AAQ monitoring and Ambient Noise level monitoring was conducted by Air Lab of Regional Office, Jammu. The results evaluated for particulate matter and Noise Monitoring reported within the permissible limits.
3.	M/s Masood Ahmed Hot Mix Plant. Village Kalai, Tehsil Haveli, District, Poonch. Geo Coordinates of the site:- [33.73788, 74.18163]	• CGI/PVC sheets Wind Breaking wall of about 15 feet ht. Erected. • Stack ht. raised upto 12 meter. • Port hole provided. • About 300 no. old and new plants exists.	The unit was not in operation. AAQ monitoring and Ambient Noise level monitoring could not be conducted due to non-operation of the HMP.
4	M/s Chesti Enterprises Stone Crusher. Village Gundi, Drungli Nallah , Kankote, District, Poonch. Geo Coordinates of the site:- [33.76343, 74.13093]	• Jacketing/ Covering has been installed partially. • Water sprinkling system installed. • Wind Breaking wall not erected/installed • Conveyor belts not covered. • Telescopic Chutes not installed. • Old grown up about 15 plants exists.	The unit was not in operation. AAQ monitoring and Ambient Noise level monitoring could not be conducted due to non-operation of the unit.
5	M/s Chesti Enterprises Hot Mix plant, Village Gundi, Kankote, Drungli Nallah. Poonch Geo Coordinates of the site: - [33. 76866, 74.13753]	• Wind Breaking wall not erected/installed. • Stack ht. not raised • Port hole not provided. • Old grown up plants about 60 exists.	The unit was not in operation. AAQ monitoring and Ambient Noise level monitoring could not be conducted due to non-operation of the HMP.
6	M/s MY Stone Crusher Village Dingla/ Janyar, Bandi Chechian , District, Poonch. [PROJECT SPECIFIC UNIT as per office record]	• Jacketing/ Covering has been installed. • Water sprinkling system installed. • Wind Breaking wall erected/installed	The unit was in operation. The AAQ monitoring and Ambient Noise level monitoring was conducted by Air Lab of

	Geo Coordinates of the site: - [33. 75742, 74.15320]	• Conveyor belts covered. • Telescopic Chutes installed. • Fresh plantation done and about 30 plants exists.	Regional Office, Jammu. The results evaluated for particulate matter and Noise Monitoring reported within the permissible limits.
7	M/s Patel Engineering Limited. Village Bafliar Surankote, District Poonch. [PROJECT SPECIFIC UNIT as per office record] Geo Coordinates of the site:- [33. 61281, 74.35366]	• Jacketing/ Covering has been installed. • Water sprinkling system installed. Anti dust gun installed. • CGI sheets Wind Breaking wall of about 10 feet ht. erected • Conveyor belts covered. • Telescopic Chutes installed. • Plantation done.	The unit was in operation. The AAQ monitoring and Ambient Noise level monitoring was conducted by Air Lab of Regional Office, Jammu. The results evaluated for particulate matter and Noise Monitoring reported within the permissible limits.
8	M/s Mehnaz Stone Crusher, Village Kalai, Tehsil Haveli, District Poonch. Geo Coordinates of the site:- [33.73806, 74.18250]	• Jacketing/ Covering has been installed. • Water sprinkling system installed. • CGI sheets Wind Breaking wall of about 15 feet ht. erected. • Conveyor belts covered. • Telescopic Chutes installed. • About 100 no. Grown up plants exists.	The unit was in operation. The AAQ monitoring and Ambient Noise level monitoring was conducted by Air Lab of Regional Office, Jammu. The results evaluated for particulate matter and Noise Monitoring reported within the permissible limits.
9	M/s Ghulam Nabi Mir Stone Crusher and Hot Mix plant. Village Mangnar, Tehsil Haveli, District Poonch. Geo Coordinates of the site:- [33.75124, 74.06588]	• Jacketing/ Covering has been installed. • Water sprinkling system installed. • CGI sheets wind breaking wall of about 20 feet ht. erected along three sides and further erecting of wall was under progress. • Conveyor belts covered. • Telescopic Chutes installed. • Stack ht. raised upto 15 meter. • Port hole provided. • Plantation of about 100 no	The stone crusher was in operation but HMP was not in operation. The AAQ monitoring and Ambient Noise level monitoring was conducted by Air Lab of Regional Office, Jammu. The results evaluated for particulate matter and Noise Monitoring reported within the permissible limits.

Ad. S. L. Poonch

		done.	
10	M/s Ghai Stone Crusher and Hot Mix Plant. Village Gundi, Drungli Nallah, Kanakote, District, Poonch. Geo Coordinates: [33.76271, 74.12783-HMP, 33.76300, 74.12845-St.Cr.]	• Jacketing/ Covering has been installed. • Water sprinkling system installed. • CGI sheets wind breaking wall of about 12 feet ht. And 70 ft. Length erected in stone crusher boundary towards nearest residential area which is beyond 250 meter. • . Conveyor belts covered. • Telescopic Chutes installed. • Stack ht. raised upto 12 meter. • Port hole provided. • Grown up and Fresh Plantation of about 150 plants exist.	The stone crusher was in operation but HMP was not in operation. AAQ monitoring and Ambient Noise level monitoring of stone crusher was conducted by Air Lab of Regional Office, Jammu. The results evaluated for particulate matter and Noise Monitoring reported within the permissible limits.
11	M/s Bharat Stone Crusher. Village Dara Dulian, Haveli, District Poonch. Geo Coordinates of the site:- [33.75110, 74.04903]	• Jacketing/ Covering has been installed. • Water sprinkling system installed. • CGI sheets of about 20 feet ht. Wind Breaking wall erected, • . Conveyor belts covered. • Telescopic Chutes installed. • Grown up and Fresh Plantation of about 100 plants done	The unit was in operation. The AAQ monitoring and Ambient Noise level monitoring was conducted by Air Lab of Regional Office, Jammu. The results evaluated for particulate matter and Noise Monitoring reported within the permissible limits.
12	M/s 79 RCC GREF Stone Crusher. Village Durngli Nallah, District Poonch. Geo Coordinates of the site: - [33.76590, 74.13348]	• Jacketing/ Covering has been installed. • Water sprinkling system installed. • CGI sheets of about 10 feet ht. Wind Breaking wall erected. • Plantation of about 100 plants done.	The unit was not in operation. AAQ monitoring and Ambient Noise level could not be conducted.

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As for as the source of raw material is concerned, the unit holders have informed that the River bed material (RBM) is purchased from the operational mining blocks except for GREF which use the stones extracted/collected from the on-going civil works in adjoining area.

The photographs of the PCDs and the PCMs taken during inspection are enclosed as Annexure-II.

Hence submitted please.


Sh.H.S Galoach
08/11/2025

D.O PCC Samba[South]


Sh. Sanjay Rathore

D.O PCC Jammu[South]


Sh. Arshad Nazir Malik
D.O PCC Rajouri

UNION TERRITORY OF JAMMU & KASHMIR
POLLUTION CONTROL COMMITTEE
Air Laboratory Regional office Jammu
ISO 9001:2018 Certified
PARIVESH BHAWAN GLADNI, TRANSPORT NAGAR (NARWAL)
JAMMU

Annexure - I

AIR ANALYSIS REPORT:

Dated on: - 01-07-2024

Report No: - 18 of 2024

Sub: - Monitoring / analysis report of Stone Crushers of District Poonch (w.e.f 12/12/2024 to 17/12/2024).
Ref: - JKPC/NGT/2024/1394-1399; Dated: 21-11-2024.

S.No	Name of the Units	Locations	Geo- coordinates	Results evaluated for particulate matter	Remarks
1.	M/s Himalyan Stone Crusher, Pandhall Nallah (Mohra Bachal) Surankote	1. Inside the premises of the Stone Crusher 2. Around the Crusher (on the roof top Mohd Shabir Shah)	Lat: 33.684596 Long: 74.270714 Lat: 33.683482 Long: 74.271977	328 $\mu\text{g}/\text{m}^3$ SPM 79 $\mu\text{g}/\text{m}^3$ PM ₁₀	Results within the permissible limit Results within the permissible limit
2.	M/s Masood Ahmad Stone Crusher village Kalai, Tehsil Havell.	1. Inside the premises of the Stone Crusher 2. Around the Crusher (on the roof top of Pervaiz Iqbal)	Lat: 33.738412 Long: 74.182107 Lat: 33.741303 Long: 74.178984	323 $\mu\text{g}/\text{m}^3$ SPM 69 $\mu\text{g}/\text{m}^3$ PM ₁₀	Results within the permissible limit Results within the permissible limit.
3.	M/s Mehnaz Stone Crusher village Kalai, Tehsil Havell.	1. Inside the premises of the Stone Crusher 2. Around the Crusher (on the roof top of Pervaiz Iqbal)	Lat: 33.738306 Long: 74.181865 Lat: 33.741303 Long: 74.178984	422 $\mu\text{g}/\text{m}^3$ SPM 69 $\mu\text{g}/\text{m}^3$ PM ₁₀ - as mentioned at S.No 2 due to same latitude and longitude.	Results within the permissible limit. (Both the crushers namely M/s Masood Ahmad Stone Crusher and M/s Mehnaz Stone Crusher are adjacent to each other)
4.	M/s Ghal Stone Crusher village Gundi Drungli Nallah (Kanakote), Poonch	1. Inside the premises of the Stone Crusher 2. Around the Crusher (no residential house/area was found near the crusher)	Lat: 33.762770 Long: 74.129007 	444 $\mu\text{g}/\text{m}^3$ SPM 	Results within the permissible limit Monitoring around the crusher was not conducted due to non-availability of any house/power supply in the surrounding area.
5.	M/s Chetti Enterprises Stone Crusher village Gundi Drungli Nallah (Kanakote), Poonch	Non-operational			Monitoring was not conducted and also found without Pollution control devices.
6.	M/s 79 RCC GREF Stone Crusher village Gundi Drungli Nallah (Kanakote), Poonch	Non-operational			Monitoring was not conducted due to some technical fault in the chamber of the crusher.

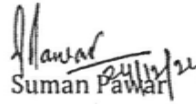
	M/s Ghulam Nabi Mir Stone Crusher village Mangnar Tehsil Ilavell	1. Inside the premises of the Stone Crusher. 2. Around the Crusher (single house situated at an elevation of 150 mtrs from the crusher site).	Lat: 33.751238 Long: 74.065899	320 $\mu\text{g}/\text{m}^3$ SPM	Results within the permissible limit Monitoring was not conducted due to non-availability of power supply in the near by house of the crusher.
8.	M/s Bharat Stone Crusher village Dara Dullan, Ilavell	1. Inside the premises of the Stone Crusher. 2. Around the Crusher (no residential colony was found upto 300 mtrs.)	Lat: 33.750897 Long: 74.048510	413 $\mu\text{g}/\text{m}^3$ SPM	Results within the permissible limit No Residential area was found upto a distance of 300 mtrs as the area around the crusher was mostly Banjar Kadim land which was not feasible for monitoring.
9.	M/s MY Stone Crusher village Dingla/Janyar, Bandi Chechlyan Poonch	1. Inside the premises of the Stone Crusher 2. Around the Crusher (On the roof top of Mohd Kabir)	Lat: 33.757172 Long: 74.153195 Lat: 33.757988 Long: 74.153450	520 $\mu\text{g}/\text{m}^3$ SPM 96 $\mu\text{g}/\text{m}^3$ PM ₁₀	Results within the permissible limit Results within the permissible limit
10.	M/s Patel Engineering Limited village Buflaz, Surankote	1. Inside the premises of the Stone Crusher 2. Around the Crusher (near the school)	Lat: 33.612661 Long: 74.353712 Lat: 33.611772 Long: 74.355175	219 $\mu\text{g}/\text{m}^3$ SPM 77 $\mu\text{g}/\text{m}^3$ PM ₁₀	Results within the permissible limit Results within the permissible limit

Note:

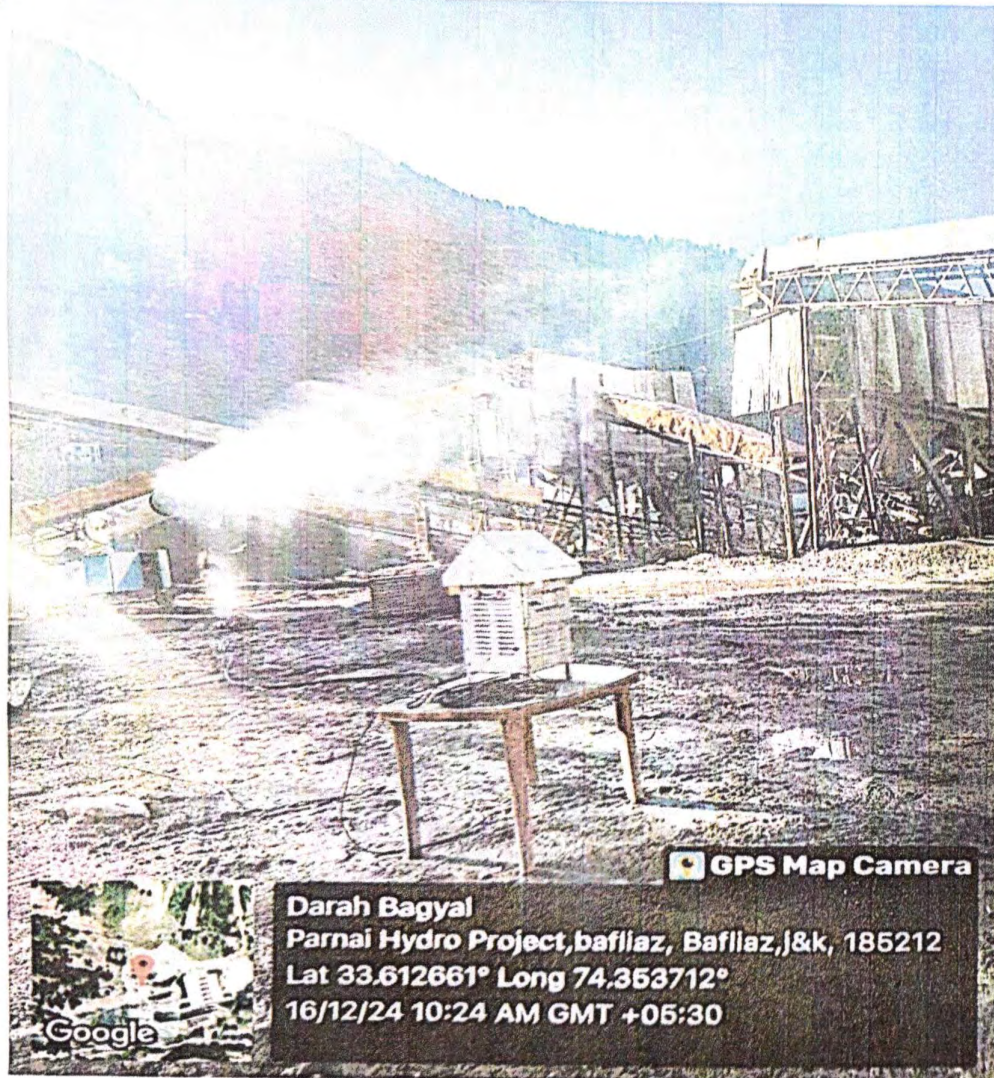
- ↓ Standard permissible limit of Suspended Particulate Matter for Stone Crushers = 600 $\mu\text{g}/\text{m}^3$
- ↓ Standard permissible limit for 24 hourly Ambient Air Quality (PM₁₀) = 100 $\mu\text{g}/\text{m}^3$
- ↓ All Hot mix plants remained closed at the time of scheduled monitoring
- ↓ Photographs of the locations enclosed.

Monitoring team: - 1. Air & Noise monitoring team of JKPCC Jammu was accompanied by Divisional Officer JKPCC Poonch.

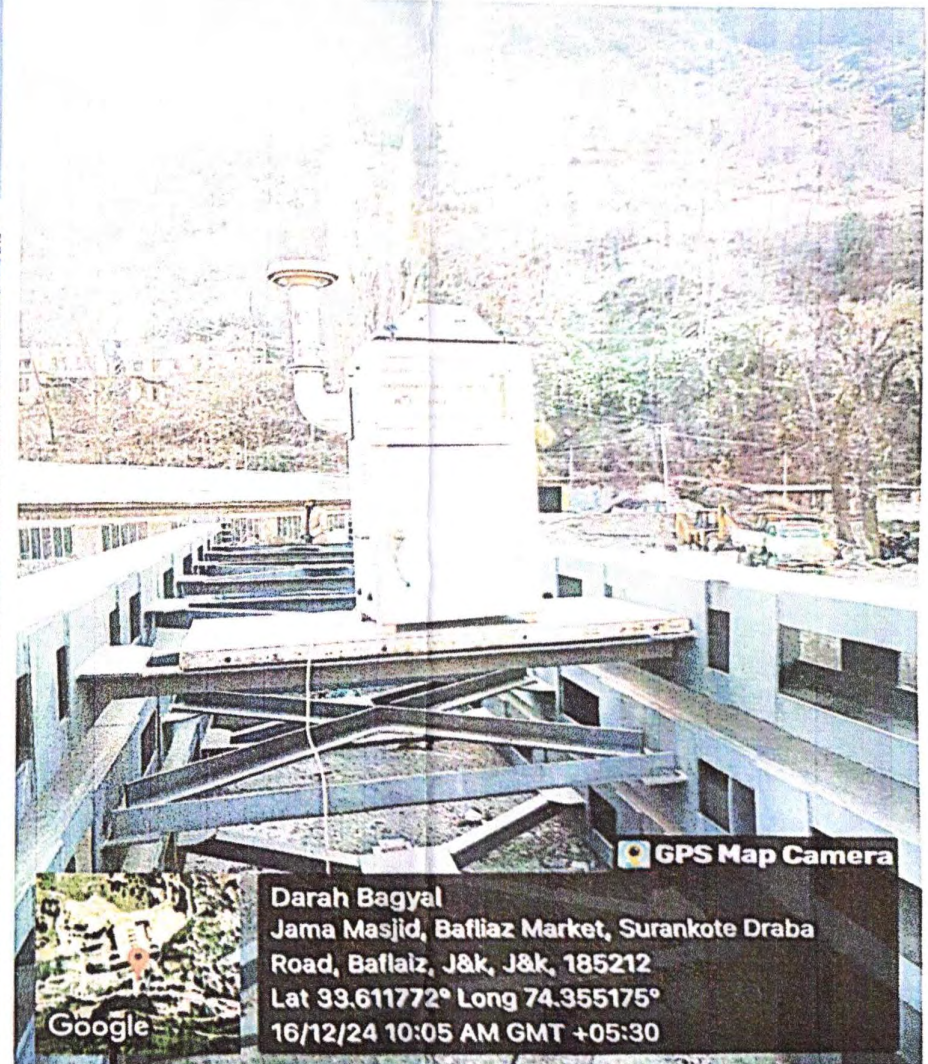

Lab Assistant


Suman Pawan
I/c Air Lab,
JKPCC, Jammu.

Location 1: Inside the premises of the Stone Crusher



Location 2: Around the Crusher



M/s Patel Engineering Limited village Bafllaz, Surankote, Poonch

Rosal

Alam

TRUE COPY



Union Territory of Jammu & Kashmir
J&K Pollution Control Committee
PARIVESH BHAWAN, Forest Complex, GLADNI, TRANSPORT NAGAR (NARWAL) JAMMU.

Subject: -Noise Level monitoring report of Stone Crushers at District Poonch w.e.f 12/12/2024 to 17/12/2024

Ref: - JKPCC/NGT/2024/1394-1399 Dated: 21-11-2024

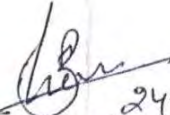
S.no	Name of the unit	Location	Geocoordinates	Noise Monitoring Results	Standard Permissible limits in dB(A) for (Day Time)
01	M/S Himalayan Stone Crusher, Pandhali nalha, at Mohra Bachai, Surankote, District- Poonch	Near the boundary/entrance when crusher was operational.	Lat: 33.683077* Long: 74.270823*	66.8	75dB(A) (Industrial area)
		Near the house of Mohammad Shabir Shah.	Lat: 33.683482* Long: 74.271977*	51.2	
02	M/S Masood Ahmed Stone Crusher, Village Kalai Tehsil Haveli, District Poonch	Near the boundary/entrance when crusher was operational.	Lat: 33.737800* Long: 74.181050*	67.7	
		Near the house of parvez Iqbal.	Lat: 33.741303* Long: 74.178984*	46.3	
03	M/S Mehnaz Stone Crusher, Village Kalai, Tehsil Haveli, District Poonch	Near the boundary/entrance when crusher was operational.	Lat: 33.737767* Long: 74.181900*	65.3	
04	M/S Chesti Enterprises Stone Crusher, Village Gundi, Drungli Nallah, Kankote, District Poonch.	Non-Operational			55dB(A) (Residential area)
05	M/S MY Stone Crusher, Village Dingla/Janyar, Bandi Chechiyan, District, Poonch.	Near the boundary/entrance when crusher was operational.	Lat: 33.757397* Long: 74.153225*	66.8	
		Near the house of Mohammad Kabir.	Lat: 33.757988* Long: 74.15345*	53.3	
06	M/S Gulam Nabi Mir Stone Crusher, Village Mangnar, Tehsil Haveli, District Poonch.	Near the boundary/entrance when crusher was operational.	Lat: 33.751000 Long : 74.066077	66.0	
		Near the house of Mohinder Kumar.	Lat: 33.750278 Long: 74.067131	48.5	
07	M/S Ghai stone Crusher, Village Gundi, Drungli Nallah, Kankote, District Poonch	Near the boundary/entrance when crusher was operational (No locality was found near the crusher approx. 500 mts).	Lat:33.763164* Long: 74.128927*	66.9	

		the crusher approx. 500 mts).			75dB (A) (Industrial area) 55dB (A) (Residential area)
08	M/S Bharat Stone crusher, Village Dara Dulian, Haveli, District Poonch.	Near the boundary/entrance when crusher was operational (No locality was found near the crusher approx. 500 mts).	Lat: 33.750845* Long: 74.04865*	64.7	
09	M/S 79 RCC GREF stone Crusher Village Durngli Nallah, District Poonch	Non-Operational			
10	M/S Patel Engineering Limited, Village Bafliaz Surankote, District Poonch	Near the boundary/entrance when crusher was operational.	Lat: 33.612492* Long 74.354108*	63.9	
		Around the crusher near the bridge.	Lat: 33.611725* Long: 74.355299*	51.9	

Note: - I. Monitoring was conducted in presence of committee members & Divisional Officer JKPCC Poonch.

II. Results found within the permissible limits as per the standard prescribed for Industrial and Residential area for Noise.

III. The crushers at serial no. 02 & 03 are adjacent to each other and are situated nearby same locality, across the river.


24/12/24
I/C Noise Monitoring
JKPCC Jammu



PATEL ENGINEERING LIMITED

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**Jammu and Kashmir
Pollution Control Committee**

chairman87jkpcb@gmail.com
membersecretaryjkpcb@gmail.com
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

No: JKPC/NGT/OA 653/2025/ 971

Date:- 23-08-2025

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 24.04.2025 passed in O.A No. 653 of 2024 titled "Yaseer Farooq Khan V/s Union Territory of Jammu & Kashmir & Ors.".

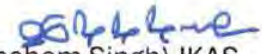
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 24.04.2025 passed in O.A No. 653 of 2024 titled "Yaseer Farooq Khan V/s Union Territory of Jammu & Kashmir & Ors.", the Report of the J&K Pollution Control Committee is submitted herewith.

It is, therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 23.8.25
J&K PCC

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. **653 of 2024**

IN THE MATTER OF

**Yasser Farooq Khan V/s UT of
J&K & Ors.**

**Report on behalf of Jammu and Kashmir Pollution Control Committee in
pursuant to Hon'ble National Green Tribunal Order dated 24-04-2025
passed in OA No. 653 of 2024 titled "Yasser Farooq Khan V/s UT of J&K &
Ors."**

Background:

That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide
order dated **24-04-2025** in **OA No. 653 of 2024** directed as follows:-

*"Respondent no.4 is also not forwarding the requisite information
to the Member Secretary, J&KPCC. Hence, we require the
respondent no.1- Chief Secretary, UT of J&K to look into the matter
and issue appropriate instructions to respondent no.4 to furnish
the requisite information and also to file response.*

*In spite of service of notice, neither respondent no.1 and
respondent no.4 has appeared before the Tribunal nor they have
filed their reply till now.*

*Let a copy of this order be forwarded to Chief Secretary, UT of J&K
by email for necessary compliance.*

J&KPCC will file further reply within four weeks."

25 June

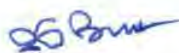
Status Report:

In compliance to the aforesaid directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi issued on 24-04-2025 in **OA No. 653 of 2024**, the report of the J&K Pollution Control Committee is submitted as under:-

1. That Director Geology and Mining Department J&K was requested vide No. JKPCC/Sc./OA-653/2024/273; dated: 16.05.2025 **(Copy enclosed as Annexure 1)** to share complete details with J&K PCC in respect of:
 - a) Source of the raw material.
 - b) Name of the mining blocks.
 - c) Quantum of the raw material consumed during last one year that is from 1st January 2024 - 31st December 2024.
2. The Department of Geology and Mining vide No. 337/DGM/LSJ/OA/653/2024(E-7496412); dated:13.05.2025 have submitted unit-wise details of the material purchased from the legal source (minor mineral block) along with minor mineral block numbers in respect of 10 stone crushers during the period 01-01-2024 to 31-03-2025 **(Copy enclosed as Annexure 2)**.

Brief status of 10 stone crusher units and 04 Hot Mix Plants furnished by the Geology and Mining Department is reproduced as under:

S No.	Name of the Crusher Unit Holders	Source of Material (Minor Mineral Block)	Quantity purchased from 01.01.2024 to 31.03.2025	After fulfilling all the requisite formalities Stone Crushers operational as per J&K Stone crushers/Hot and Wet Mixing plants regulation rules 2021.
1	M/s Bharat Stone Crusher	15,4	58889.5 MT	Operational
2	M/s Mohd Rafiq Chisti Stone Crusher	22,08	9906 MT	Operational
3	M/s Mohd Rafiq Chisti Hot Mix Plant	Used crushed material of own crushers	-	Previously not operational due to off season but currently operational and usage of crushed material from its own crusher.
4	M/s Masood Stone Crusher	24	3019 MT	Operational
5	M/s Masood Hot Mix Plant	Used crushed material of own crushers		Previously not operational due to off season but currently operational and usage of crushed material from its own crusher.
6	M/s Ghai stone crusher	18,19	40320 MT	Operational
7	M/s Ghai Hot Mix Plant	Used crushed material of own crushers		Previously not operational due to off season but currently operational and usage of crushed material from its own



				crusher.
8	M/s Himalyan Stone Crusher	31,10,8,28,24,18,19.	32663 MT	Operational
9	M/s Patel engineering Stone Crusher	31 & Disposal Permit	25400 MT	Operational
10	M/s 79 RCC GREF Stone Crusher	Road side cutting using for crusher.	-	Recently operational
11	M/s Mohd. Yousif Stone Crusher	08,10,18	1160 MT	Operational
12	M/s Mehnaz Stone Crusher	24	498.5 MT	Operational
13	M/s Ghulam Nabi Stone Crusher	4,10,8	17725 MT	Operational
14	M/s Ghulam Nabi Hot Mix Plant	Used crushed material of own crushers.	-	Previously not operational due to off season but currently operational and usage of crushed material from its own crusher.

Further, Directorate of Geology and Mining Department have also reported that verification of the stone crusher units was carried out by the DMO, Poonch along with staff. The available legal quantity of raw material as well as finished goods was measured and cross checked with the physical quantity and available legal quantity on department portal was found mis-matched with the physical quantity in respect of the following stone crushers:

- 1) M/s GN Mir Stone Crusher
 - 2) M/s Bharat Stone Crusher
 - 3) M/s Chesti Stone Crusher
 - 4) M/s Masood Stone Crusher
 - 5) M/s Ghai Stone Crusher
 - 6) M/s Mohd Yousif Stone Crusher
 - 7) M/s 79 RCC GREFF Stone Crusher
3. Similarly, a 3 member committee constituted by J&K PCC was directed to conduct inspection of these stone crushers/Hot and Wet Mix Plants and furnish a report specifically as to whether they are compliant to the revised guidelines including siting criteria for establishment and operation of stone crushers and Hot Mix Plants in J&K vide this office No. JKPCC/NGT/2024/5530-35; dated; 01.08.2025
- (Copy enclosed as Annexure 3):**
- a) As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of siting criteria/PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and

6(iii) of the revised ~~134~~ Guidelines including Siting Criteria for Establishment and Operation of Stone Crusher and Hot Mix Plants in J&K vide No. 37 JKPC of 2023 dated 27-02-2023, issued by the J&K PCC.

b) Cross-check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.

4. The 3 member committee constituted by the J&K PCC has submitted its report vide No. PCC/DO/Samba-S/2025/164-65; dated: 06.08.2025 **(Copy enclosed as Annexure 4)**. Highlights of the report are tabulated as under:

S. No.	Name of the Stone Crusher/ Hot Mix Plant	Operational Status	Status of PCDs/PCMs as per 6(i), 6(ii) and 6(iii) of Guidelines for Stone Crushers, 2023.	Consent Validity
1.	M/s Himalyan Stone Crusher	Operational	Installed	February 2027
2.	M/s Masood Ahmed Stone Crusher	Operational	Installed	August 2027
3.	M/s Masood Ahmed Hot Mix Plant	Non-Operational	Not Applicable	December 2027
4.	M/s Cheti Enterprises Stone Crusher	Operational	Not fully Installed (conveyor belt not covered by the GI sheets)	June 2026
5.	M/s Cheti Enterprises Hot Mix Plant	Non-operational	Not Applicable	April 2024
6.	M/s MY Stone Crusher	Operational	Installed	15 th March 2026
7.	M/s Patel Engineering Ltd.	Operational	Installed	November 2025
8.	M/s Mehnaz Stone Crusher	Operational	Installed	April 2028
9.	M/s Ghulam Nabi Mir Stone Crusher and Hot Mix Plant	Operational	Installed and Not Applicable for HMP	June 2026
10.	M/s Ghai Stone crusher and Hot Mix Plant	Operational	Installed	January 2026
11.	M/s Bharat Stone Crusher	Operational	Installed	February 2027
12.	M/s 79 RCC GREY Stone Crusher and Hot Mix Plant	Non-Operational	installed	1. Stone crusher Nov. 2025. 2. HMP Dec. 2024.

J&K PCC taking the cognizance of the reported discrepancy / mismatch in the material of 7 stone crusher units have issued show cause notices to the upon them for levying of Environmental Compensation for reported discrepancy/mismatch in the available legal quantity on department portal and physical quantity available with them during the inspection within in a period of 10 days. **(Copies of the notices are enclosed herewith Annexure-5).**

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh) JKAS
Member Secretary
J&K PCC

23.8.25

#	M/s Patel Engineering Limited, Village Bafliar Surankote, District Poonch. [PROJECT SPECIFIC UNIT as per office record]	
1	Terms of reference (TOR) as per letter no. JKPCC/NGT/2024/5530-35 Dated: 01-08-2025.	Status report of the unit, inspected as on 04-08-2025 and 05-08-2025 respectively, as per the TOR.
2 (i)	As to whether the old stone crushers/Hot and Wet Mix Plants, which are deficit of citing criteria/ PCDs/PCMs have taken additional measures as prescribed in the column 6(i), 6(ii) and 6(iii) of the revised guidelines including siting criteria for establishment and operation of Stone Crushers and Hot Mix Plants in J&K vide No.37 JKPCC of 2023 Dated 27-02-2023, issued by the J&K PCC.	Operational status: - Operational, at the time of inspection. Status with regard to the PCDs/PCMs as per the TOR: - 6.1 (i)- All the dust emitting points like Jaw/Roller Crusher, Screens/Classifiers must be properly enclosed/covered with GI Sheets enclosure or of other solid material but not by Tarpaulin. - The Jaw crushers are covered with GI sheets enclosures. 6.1 (ii). Conveyor belts should be of proper quality, material instead of used tyres covered. - Conveyor belts are made of high grade rubber only, and not by the used tyres. 6.1 (iii). The conveyor belts provided to carry different grades of materials must be fully covered with the thick sheet of suitable material with adequate water sprinkling provided at different points on conveyor belts. - The conveyor belts are covered with GI Sheets along with the water sprinklers at different points. As regards to the Siting criteria, the information regarding the same stands already submitted as per the previous report of the Committee vide No. PCC/DO/Samba-S/2024/174 Dt 12-08-2024.
2(ii).	Cross check the unit-wise details of the materials received from the Directorate of Geology and Mining Department, J&K with the records of the units and point out discrepancy if any.	- The details of the materials received by the unit holder from the Directorate of Geology and Mining Department, J&K which has been enclosed along with the above referred letter was examined, and the Committee also collected the record as provided by the unit holder regarding purchase of raw material through E- challan/portal and details of the subsequent sale and the same has been enclosed as "Annexure -D" for perusal please. - The committee is of the opinion that both the records as provided by the unit holder regarding Sale and purchase and the mining department, may kindly be forwarded to the Geology and Mining department for analyzing the discrepancy, if any, as the matter directly pertains to the concerned department, being subject matter expert.

[Signature]
06/8/25

[Signature]

[Signature]







भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-19052023-245956
CG-DL-E-19052023-245956

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 304]
No. 304]

नई दिल्ली, शुक्रवार, मई 19, 2023/वैशाख 29, 1945
NEW DELHI, FRIDAY, MAY 19, 2023/VAISAKHA 29, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 मई, 2023

सा.का.नि. 376(अ).—कतिपय प्रारूप नियम अर्थात् पर्यावरण (संरक्षण) संशोधन नियम, 2022, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के अधीन यथापेक्षित, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्या सा.का.नि. 805 (अ), तारीख 4 नवंबर, 2022 द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में प्रकाशित किए गए थे जिसमें उन सभी व्यक्तियों से, जिनका इससे प्रभावित होना संभाव्य है, उस तारीख से, जिसको उक्त अधिसूचना में अंतर्विष्ट राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थी, साठ दिनों के अवसान से पूर्व, आक्षेप और सुझाव आमंत्रित किए गए थे ;

और, पूर्वोक्त अधिसूचना अंतर्विष्ट करने वाली राजपत्र की प्रतियां 7 नवंबर, 2022 को जनता को उपलब्ध करा दी गई थी ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29), की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. संक्षिप्त नाम और प्रारंभ.—(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) दूसरा संशोधन नियम, 2023 है ।

(2) ये राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से छह माह के अवसान पर प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-1 में, क्र.सं. 115 और उससे संबंधित प्रविष्टियों के पश्चात निम्नलिखित क्र.सं. और प्रविष्टियां अंतस्थापित की जाएंगी, अर्थात्:-

क्रम सं.	उद्योग	मानदंड	मानक
(1)	(2)	(3)	(4)
“116	हॉट मिक्स संयंत्र	स्टेक उत्सर्जन में विविक्त कण सांद्रता (mg/Nm ³)	
		बैच टाइप हॉट मिक्स संयंत्र	150
		ड्रम टाइप हॉट मिक्स संयंत्र	300

टिप्पणियां :-

- हॉट मिक्स संयंत्र के लिए न्यूनतम स्टेक ऊंचाई की गणना इस प्रकार की जाएगी: स्टेक ऊंचाई (एच_{एनएम}) = 14 (क्यू)^{0.3}, जहां क्यू किलोग्राम/घंटे में एसओ₂ उत्सर्जन दर है।
- केवल राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियों द्वारा विनिर्दिष्ट स्वीकृत ईंधन का ही प्रयोग किया जाएगा।
- माल की संभलाई से होने वाले उत्सर्जन को पानी के छिड़काव अथवा धूल उत्सर्जन के स्थलों को ढककर नियंत्रित किया जाएगा।
- परिसर के अंदर की सड़कों, कार्य किए जाने वाले प्लेटफार्म, लोडिंग तथा अनलोडिंग क्षेत्रों को पक्का किया जाएगा तथा हमेशा स्वच्छ रखा जाएगा।
- पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन ध्वनि प्रदूषण (विनियमन तथा नियंत्रण) नियम, 2000 का अनुपालन किया जाएगा और श्रमिकों को व्यक्तिगत सुरक्षा उपकरण प्रदान किए जाएंगे।
- परिधि के किनारे हरित पट्टी विकसित की जाएगी।
- रेडियो में पुनर्चक्रित आसफाल्ट पेवमेंट (आरएसपी) के उपयोग की अनुमति दी जाएगी।
- किसी भी निरस्त प्रक्रिया की या हॉट मिक्स की बची सामग्री प्रक्रिया में पुनर्चक्रित की जाएगी।
- प्रचालन चरण के अंत में अर्थात् संयंत्र को हटाने के बाद, कार्य-स्थल को पुनः बहाल किया जाए।
- राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियां, उपलब्ध प्रौद्योगिकी और विद्यमान पर्यावरणीय स्थितियों के आधार पर हॉट मिक्स संयंत्रों को अनुमति देने हेतु उनके आकार और क्षमता का विनिश्चय कर सकेंगी।
- हॉट मिक्स संयंत्र को निम्नलिखित स्थान निर्धारण संबंधी मापदंडों से स्थापित किया जाएगा।
 - शहरों और कस्बों की सीमा से 1 कि.मी. दूर,
 - आवासों से 0.5 कि.मी. दूर,
 - राष्ट्रीय या राज्य राजमार्गों (मध्य रेखा से) 0.2 कि.मी. दूर,
 - विद्यालयों/कालेजों तथा मंदिरों से 0.5 कि.मी. दूर,
 - अस्पताल, न्यायालय तथा पर्यटन स्थल से 1 कि.मी. दूर,
- उपर्युक्त पैरा (xi) स्थल निर्धारण मापदंडों को पूरा न करने वाले विद्यमान हॉट मिक्स संयंत्रों के मामले में, इकाई को प्लाट परिधि पर जीआई शीटों की न्यूनतम 6 मीटर ऊंची दीवार बननी चाहिए।

(xiii) हॉट मिक्स संयंत्र नीचे उल्लिखित उपयुक्त वायु प्रदूषण नियंत्रण उपकरणों से युक्त होने चाहिए ताकि मानकों को प्राप्त करने के लिए इष्टतम दक्षता सुनिश्चित की जा सके :

क. ड्रम के प्रकार: बेट स्क़बर सहित साइक्लोन/मल्टी-क्लोन

ख. बैच के प्रकार: बैग फिल्टर्स सहित मल्टी-क्लोन

[फा. सं. क्यू-15017/14/2018-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पणी : मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और अधिसूचना संख्या सा.का.नि. 373(अ), 16 मई, 2023 द्वारा अंतिम बार संशोधित किए गए।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 18th May, 2023

G.S.R. 376(E).—Whereas, certain draft rules, namely the Environment (Protection) Amendment Rules, 2022 were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, *vide* notification of the Government of India, Ministry of Environment, Forest and Climate Change, number G.S.R. 805 (E), dated the 04th November, 2022, inviting objections or suggestions from any person likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the Gazette containing the aforesaid notification were made available to the public on the 07th November, 2022;

Now, therefore, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. **Short title and commencement.**-(1) These rules may be called the Environment (Protection) Second Amendment Rules, 2023.

(2) They shall come into force on expiry of period of six months from the date of publication of this notification in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I, after serial number 115 and the entries relating thereto, the following serial number and entries shall be inserted, namely: -

Sl. No.	Industry	Parameter	Standards
(1)	(2)	(3)	(4)
“116	Hot Mix Plant	Particulate Matter Concentration (mg/Nm ³) in stack emission	
		Batch type Hot Mix Plant	150
		Drum type Hot Mix Plant	300

Notes:

- The minimum stack height for Hot Mix Plant shall be calculated as: Stack height (H_s) = $14(Q)^{0.3}$, where, Q is the SO₂ emission rate in kg/hr.
- Only approved fuel as specified by State Pollution Control Boards or Pollution Control Committees shall be used.

- (iii) Dust emission from material handling shall be contained with water sprinkling or by covering the points of dust emission.
- (iv) The internal roads, working platform, loading and unloading areas in premises should be paved and kept clean all times.
- (v) Provisions of the Noise Pollution (Regulation and Control) Rules, 2000 shall be followed and workers shall be provided with personal protective equipments.
- (vi) The green belt shall be developed along the periphery.
- (vii) Use of Recycled Asphalt Pavement (RSP) shall be allowed in the aggregates.
- (viii) Any process rejects or left over of the hot mix shall be recycled in the process.
- (ix) The site shall be reinstated at the end of operation phase i.e. after dismantling the plant.
- (x) State Pollution Control Boards or Pollution Control Committees may decide the size and capacity to permit hot mix plants based on available technology and prevailing environmental conditions.
- (xi) The Hot Mix Plant shall be installed from the following siting criteria, namely:-
 - (a) 1 km from boundary of cities and towns;
 - (b) 0.5 km from habitation;
 - (c) 0.2 km from National or State Highways (from Centre Line);
 - (d) 0.5 km from Schools or Colleges and temples;
 - (e) 1 km from Hospital, court and tourist spot.
- (xii) In case existing hot mix plants are not able to meet above siting criteria at para (xi) above, the unit may be allowed with the condition that minimum 6 metre high compound wall of GI sheets along plot periphery shall be installed.
- (xiii) The hot mix plant shall be equipped with appropriate air pollution control devices as mentioned below so as to ensure optimum efficiency to achieve the standards, namely:-
 - (a) Drum Type: Cyclone or multi-clones with wet scrubber;
 - (b) Batch Type: Multi-clones with bag filters.

[F. No. Q-15017/14/2018—CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 373(E) dated the 16th May 2023.

From: Sania Abbasi <sania.abbasi@khaitanco.com>
Sent: 24 May 2026 21:00
To: guptaassociatesjmu@gmail.com; cs-jandk@nic.in; secy-moef@nic.in; mscb.cpcb@nic.in; dgmjak@gmail.com; membersecy.pcb@jk.gov.in
Cc: Aakash Bajaj
Subject: O.A. No. 653 of 2024 | National Green Tribunal, Principal Bench, New Delhi [KHAITAN-MATTERS.FID379727]
Attachments: Reply on behalf of Respondent No. 12 24.05.2026.pdf

Dear All

We act for and on behalf of Respondent No. 12, Patel Engineering Limited, in the captioned Application.

Please find attached the Reply being filed on behalf of Respondent No. 12 in the said Application.

This is for your information and record.

Yours sincerely

Sania Abbasi

For Khaitan & Co

Counsel for Respondent No. 12, Patel Engineering Limited

Sania Abbasi

Senior Associate



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